

DOCUMENT INFORMATION

FILE NAME : Ch_X_7

VOLUME : VOL-1

CHAPTER : Chapter X. International Trade and Development

TITLE : 10.7 Convention on the Limitation Period in the International
Sale of Goods New York, 14 June 1974



CONVENTION ON THE LIMITATION PERIOD IN THE
INTERNATIONAL SALE OF GOODS

Preamble

The States Parties to the present Convention,

Considering that international trade is an important factor in the promotion of friendly relations amongst States,

Believing that the adoption of uniform rules governing the limitation period in the international sale of goods would facilitate the development of world trade,

Have agreed as follows:

PART I. SUBSTANTIVE PROVISIONS

Sphere of application

Article 1

1. This Convention shall determine when claims of a buyer and a seller against each other arising from a contract of international sale of goods or relating to its breach, termination or invalidity can no longer be exercised by reason of the expiration of a period of time. Such period of time is hereinafter referred to as "the limitation period".

2. This Convention shall not affect a particular time-limit within which one party is required, as a condition for the acquisition or exercise of his claim, to give notice to the other party or perform any act other than the institution of legal proceedings.

CONVENTION ON THE LIMITATION PERIOD IN THE
INTERNATIONAL SALE OF GOODS

UNITED NATIONS

1974

3. In this Convention:

(a) "buyer", "seller" and "party" mean persons who buy or sell, or agree to buy or sell, goods, and the successors to and assigns of their rights or obligations under the contract of sale;

(b) "creditor" means a party who asserts a claim, whether or not such a claim is for a sum of money;

(c) "debtor" means a party against whom a creditor asserts a claim;

(d) "breach of contract" means the failure of a party to perform the contract or any performance not in conformity with the contract;

(e) "legal proceedings" includes judicial, arbitral and administrative proceedings;

(f) "person" includes corporation, company, partnership, association or entity, whether private or public, which can sue or be sued;

(g) "writing" includes telegram and telex;

(h) "year" means a year according to the Gregorian calendar.

Article 2

For the purposes of this Convention:

(a) a contract of sale of goods shall be considered international if, at the time of the conclusion of the contract, the buyer and the seller have their places of business in different States;

(b) the fact that the parties have their places of business in different States shall be disregarded whenever this fact does not appear either from the contract or from any dealings between, or from information disclosed by, the parties at any time before or at the conclusion of the contract;

(c) where a party to a contract of sale of goods has places of business in more than one State, the place of business shall be that which has the

closest relationship to the contract and its performance, having regard to the circumstances known to or contemplated by the parties at the time of the conclusion of the contract;

(d) where a party does not have a place of business, reference shall be made to his habitual residence;

(e) neither the nationality of the parties nor the civil or commercial character of the parties or of the contract shall be taken into consideration.

Article 3

1. This Convention shall apply only if, at the time of the conclusion of the contract, the places of business of the parties to a contract of international sale of goods are in Contracting States.

2. Unless this Convention provides otherwise, it shall apply irrespective of the law which would otherwise be applicable by virtue of the rules of private international law.

3. This Convention shall not apply when the parties have expressly excluded its application.

Article 4

This Convention shall not apply to sales:

- (a) of goods bought for personal, family or household use;
- (b) by auction;
- (c) on execution or otherwise by authority of law;
- (d) of stocks, shares, investment securities, negotiable instruments or money;
- (e) of ships, vessels or aircraft;
- (f) of electricity.

Article 5

This Convention shall not apply to claims based upon:

- (a) death of, or personal injury to, any person;
- (b) nuclear damage caused by the goods sold;
- (c) a lien, mortgage or other security interest in property;
- (d) a judgement or award made in legal proceedings;
- (e) a document on which direct enforcement or execution can be obtained

in accordance with the law of the place where such enforcement or execution is sought;

- (f) a bill of exchange, cheque or promissory note.

Article 6

1. This Convention shall not apply to contracts in which the preponderant part of the obligations of the seller consists in the supply of labour or other services.

2. Contracts for the supply of goods to be manufactured or produced shall be considered to be sales, unless the party who orders the goods undertakes to supply a substantial part of the materials necessary for such manufacture or production.

Article 7

In the interpretation and application of the provisions of this Convention, regard shall be had to its international character and to the need to promote uniformity.

The duration and commencement of the limitation period

Article 8

The limitation period shall be four years.

Article 9

1. Subject to the provisions of articles 10, 11 and 12 the limitation period shall commence on the date on which the claim accrues.
2. The commencement of the limitation period shall not be postponed by:
 - (a) a requirement that the party be given a notice as described in paragraph 2 of article 1, or
 - (b) a provision in an arbitration agreement that no right shall arise until an arbitration award has been made.

Article 10

1. A claim arising from a breach of contract shall accrue on the date on which such breach occurs.
2. A claim arising from a defect or other lack of conformity shall accrue on the date on which the goods are actually handed over to, or their tender is refused by, the buyer.
3. A claim based on fraud committed before or at the time of the conclusion of the contract or during its performance shall accrue on the date on which the fraud was or reasonably could have been discovered.

Article 11

If the seller has given an express undertaking relating to the goods which is stated to have effect for a certain period of time, whether expressed in terms of a specific period of time or otherwise, the limitation period in respect of any claim arising from the undertaking shall commence on the date on which the buyer notifies the seller of the fact on which the claim is based, but not later than on the date of the expiration of the period of the undertaking.

Article 12

1. If, in circumstances provided for by the law applicable to the contract, one party is entitled to declare the contract terminated before the time for performance is due, and exercises this right, the limitation period in respect of a claim based on any such circumstances shall commence on the date on which the declaration is made to the other party. If the contract is not declared to be terminated before performance becomes due, the limitation period shall commence on the date on which performance is due.

2. The limitation period in respect of a claim arising out of a breach by one party of a contract for the delivery of or payment for goods by instalments shall, in relation to each separate instalment, commence on the date on which the particular breach occurs. If, under the law applicable to the contract, one party is entitled to declare the contract terminated by reason of such breach, and exercises this right, the limitation period in respect of all relevant instalments shall commence on the date on which the declaration is made to the other party.

Cessation and extension of the limitation period

Article 13

The limitation period shall cease to run when the creditor performs any act which, under the law of the court where the proceedings are instituted, is recognized as commencing judicial proceedings against the debtor or as asserting his claim in such proceedings already instituted against the debtor, for the purpose of obtaining satisfaction or recognition of his claim.

Article 14

1. Where the parties have agreed to submit to arbitration, the limitation period shall cease to run when either party commences arbitral proceedings in the manner provided for in the arbitration agreement or by the law applicable to such proceedings.

2. In the absence of any such provision, arbitral proceedings shall be deemed to commence on the date on which a request that the claim in dispute be referred to arbitration is delivered at the habitual residence or place of business of the other party or, if he has no such residence or place of business, then at his last known residence or place of business.

Article 15

In any legal proceedings other than those mentioned in articles 13 and 14, including legal proceedings commenced upon the occurrence of:

- (a) the death or incapacity of the debtor,
- (b) the bankruptcy or any state of insolvency affecting the whole of the property of the debtor, or

(c) the dissolution or liquidation of a corporation, company, partnership, association or entity when it is the debtor, the limitation period shall cease to run when the creditor asserts his claim in such proceedings for the purpose of obtaining satisfaction or recognition of the claim, subject to the law governing the proceedings.

Article 16

For the purposes of articles 13, 14 and 15, any act performed by way of counterclaim shall be deemed to have been performed on the same date as the act performed in relation to the claim against which the counterclaim is raised, provided that both the claim and the counterclaim relate to the same contract or to several contracts concluded in the course of the same transaction.

Article 17

1. Where a claim has been asserted in legal proceedings within the limitation period in accordance with article 13, 14, 15 or 16, but such legal proceedings have ended without a decision binding on the merits of the claim, the limitation period shall be deemed to have continued to run.

2. If, at the time such legal proceedings ended, the limitation period has expired or has less than one year to run, the creditor shall be entitled to a period of one year from the date on which the legal proceedings ended.

Article 18

1. Where legal proceedings have been commenced against one debtor, the limitation period prescribed in this Convention shall cease to run against

any other party jointly and severally liable with the debtor, provided that the creditor informs such party in writing within that period that the proceedings have been commenced.

2. Where legal proceedings have been commenced by a subpurchaser against the buyer, the limitation period prescribed in this Convention shall cease to run in relation to the buyer's claim over against the seller, if the buyer informs the seller in writing within that period that the proceedings have been commenced.

3. Where the legal proceedings referred to in paragraphs 1 and 2 of this article have ended, the limitation period in respect of the claim of the creditor or the buyer against the party jointly and severally liable or against the seller shall be deemed not to have ceased running by virtue of paragraphs 1 and 2 of this article, but the creditor or the buyer shall be entitled to an additional year from the date on which the legal proceedings ended, if at that time the limitation period had expired or had less than one year to run.

Article 19

Where the creditor performs, in the State in which the debtor has his place of business and before the expiration of the limitation period, any act, other than the acts described in articles 13, 14, 15 and 16, which under the law of that State has the effect of recommencing a limitation period, a new limitation period of four years shall commence on the date prescribed by that law.

Article 20

1. Where the debtor, before the expiration of the limitation period, acknowledges in writing his obligation to the creditor, a new limitation period of four years shall commence to run from the date of such acknowledgement.

2. Payment of interest or partial performance of an obligation by the debtor shall have the same effect as an acknowledgement under paragraph (1) of this article if it can reasonably be inferred from such payment or performance that the debtor acknowledges that obligation.

Article 21

Where, as a result of a circumstance which is beyond the control of the creditor and which he could neither avoid nor overcome, the creditor has been prevented from causing the limitation period to cease to run, the limitation period shall be extended so as not to expire before the expiration of one year from the date on which the relevant circumstance ceased to exist.

Modification of the limitation period by the parties

Article 22

1. The limitation period cannot be modified or affected by any declaration or agreement between the parties, except in the cases provided for in paragraph (2) of this article.

2. The debtor may at any time during the running of the limitation period extend the period by a declaration in writing to the creditor. This declaration may be renewed.

3. The provisions of this article shall not affect the validity of a clause in the contract of sale which stipulates that arbitral proceedings shall be commenced within a shorter period of limitation than that prescribed by this Convention, provided that such clause is valid under the law applicable to the contract of sale.

General limit of the limitation period

Article 23

Notwithstanding the provisions of this Convention, a limitation period shall in any event expire not later than ten years from the date on which it commenced to run under articles 9, 10, 11 and 12 of this Convention.

Consequences of the expiration of the limitation period

Article 24

Expiration of the limitation period shall be taken into consideration in any legal proceedings only if invoked by a party to such proceedings.

Article 25

1. Subject to the provisions of paragraph (2) of this article and of article 24, no claim shall be recognized or enforced in any legal proceedings commenced after the expiration of the limitation period.

2. Notwithstanding the expiration of the limitation period, one party may rely on his claim as a defence or for the purpose of set-off against a claim asserted by the other party, provided that in the latter case this may only be done:

(a) if both claims relate to the same contract or to several contracts concluded in the course of the same transaction; or

(b) if the claims could have been set-off at any time before the expiration of the limitation period.

Article 26

Where the debtor performs his obligation after the expiration of the limitation period, he shall not on that ground be entitled in any way to claim restitution even if he did not know at the time when he performed his obligation that the limitation period had expired.

Article 27

The expiration of the limitation period with respect to a principal debt shall have the same effect with respect to an obligation to pay interest on that debt.

Calculation of the period

Article 28

1. The limitation period shall be calculated in such a way that it shall expire at the end of the day which corresponds to the date on which the period commenced to run. If there is no such corresponding date, the period shall expire at the end of the last day of the last month of the limitation period.

2. The limitation period shall be calculated by reference to the date of the place where the legal proceedings are instituted.

Article 29

Where the last day of the limitation period falls on an official holiday or other dies non juridicus precluding the appropriate legal action in the jurisdiction where the creditor institutes legal proceedings or asserts a claim as envisaged in article 13, 14 or 15, the limitation period shall be extended so as not to expire until the end of the first day following that official holiday or dies non juridicus on which such proceedings could be instituted or on which such a claim could be asserted in that jurisdiction.

International effect

Article 30

The acts and circumstances referred to in articles 13 through 19 which have taken place in one Contracting State shall have effect for the purposes of this Convention in another Contracting State, provided that the creditor has taken all reasonable steps to ensure that the debtor is informed of the relevant act or circumstances as soon as possible.

PART II. IMPLEMENTATION

Article 31

1. If a Contracting State has two or more territorial units in which, according to its constitution, different systems of law are applicable in relation to the matters dealt with in this Convention, it may, at the time of signature, ratification or accession, declare that this Convention shall extend to all its territorial units or only to one or more of them, and may amend its declaration by submitting another declaration at any time.

2. These declarations shall be notified to the Secretary-General of the United Nations and shall state expressly the territorial units to which the Convention applies.

3. If a Contracting State described in paragraph (1) of this article makes no declaration at the time of signature, ratification or accession, the Convention shall have effect within all territorial units of that State.

Article 32

Where in this Convention reference is made to the law of a State in which different systems of law apply, such reference shall be construed to mean the law of the particular legal system concerned.

Article 33

Each Contracting State shall apply the provisions of this Convention to contracts concluded on or after the date of the entry into force of this Convention.

PART III. DECLARATIONS AND RESERVATIONS

Article 34

Two or more Contracting States may at any time declare that contracts of sale between a seller having a place of business in one of these States and a buyer having a place of business in another of these States shall not be governed by this Convention, because they apply to the matters governed by this Convention the same or closely related legal rules.

Article 35

A Contracting State may declare, at the time of the deposit of its instrument of ratification or accession, that it will not apply the provisions of this Convention to actions for annulment of the contract.

Article 36

Any State may declare, at the time of the deposit of its instrument of ratification or accession, that it shall not be compelled to apply the provisions of article 24 of this Convention.

Article 37

This Convention shall not prevail over conventions already entered into or which may be entered into, and which contain provisions concerning the matters covered by this Convention, provided that the seller and buyer have their places of business in States parties to such a convention.

Article 38

1. A Contracting State which is a party to an existing convention relating to the international sale of goods may declare, at the time of the deposit of its instrument of ratification or accession, that it will apply this Convention exclusively to contracts of international sale of goods as defined in such existing convention.

2. Such declaration shall cease to be effective on the first day of the month following the expiration of twelve months after a new convention on the international sale of goods, concluded under the auspices of the United Nations, shall have entered into force.

Article 39

No reservation other than those made in accordance with articles 34, 35, 36 and 38 shall be permitted.

Article 40

1. Declarations made under this Convention shall be addressed to the Secretary-General of the United Nations and shall take effect simultaneously with the entry of this Convention into force in respect of the State concerned, except declarations made thereafter. The latter declarations shall take effect on the first day of the month following the expiration of six months after the date of their receipt by the Secretary-General of the United Nations.

2. Any State which has made a declaration under this Convention may withdraw it at any time by a notification addressed to the Secretary-General of the United Nations. Such withdrawal shall take effect on the first day of the month following the expiration of six months after the date of the receipt of the notification by the Secretary-General of the United Nations. In the case of a declaration made under article 34 of this Convention, such withdrawal shall also render inoperative, as from the date on which the withdrawal takes effect, any reciprocal declaration made by another State under that article.

PART IV. FINAL CLAUSES

Article 41

This Convention shall be open until 31 December 1975 for signature by all States at the Headquarters of the United Nations.

Article 42

This Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the United Nations.

Article 43

This Convention shall remain open for accession by any State. The instruments of accession shall be deposited with the Secretary-General of the United Nations.

Article 44

1. This Convention shall enter into force on the first day of the month following the expiration of six months after the date of the deposit of the tenth instrument of ratification or accession.

2. For each State ratifying or acceding to this Convention after the deposit of the tenth instrument of ratification or accession, this Convention shall enter into force on the first day of the month following the expiration of six months after the date of the deposit of its instrument of ratification or accession.

Article 45

1. Any Contracting State may denounce this Convention by notifying the Secretary-General of the United Nations to that effect.

2. The denunciation shall take effect on the first day of the month following the expiration of twelve months after receipt of the notification by the Secretary-General of the United Nations.

Article 46

The original of this Convention, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited with the Secretary-General of the United Nations.

CONVENTION SUR LA PRESCRIPTION EN MATIERE DE VENTE
INTERNATIONALE DE MARCHANDISES

NATIONS UNIES

1974

CONVENTION SUR LA PRESCRIPTION EN MATIERE DE VENTE
INTERNATIONALE DE MARCHANDISES

Préambule

Les Etats Parties à la présente Convention,

Considérant que le commerce international est un facteur important pour la promotion de relations amicales entre les Etats,

Estimant que l'adoption de règles uniformes régissant le délai de prescription en matière de vente internationale d'objets mobiliers corporels faciliterait le développement du commerce mondial,

Sont convenus de ce qui suit :

TITRE I : DISPOSITIONS GENERALES

Champ d'application

Article premier

1. La présente Convention détermine les conditions dans lesquelles les droits et actions réciproques d'un acheteur et d'un vendeur, issus d'un contrat de vente internationale d'objets mobiliers corporels, ou concernant une contravention à ce contrat, sa résolution ou sa nullité, ne peuvent plus être exercés en raison de l'expiration d'un certain laps de temps. Ce laps de temps est désigné dans cette convention par l'expression "le délai de prescription".

2. La présente Convention n'affecte pas un délai pendant lequel une partie doit donner notification à l'autre ou accomplir tout acte, autre que l'ouverture d'une procédure, sous peine de ne pouvoir exercer son droit.

3. Dans la présente Convention :

a) les termes "acheteur", "vendeur" et "partie" désignent les personnes qui achètent ou vendent ou qui sont engagées à acheter ou à vendre des objets mobiliers corporels, et les personnes qui sont leurs successeurs ou ayants cause pour les droits et les obligations découlant du contrat de vente;

b) le terme "créancier" désigne toute partie qui fait valoir un droit, que celui-ci ait ou non pour objet le paiement d'une somme d'argent;

c) le terme "débiteur" désigne toute partie contre laquelle un créancier fait valoir un droit;

d) l'expression "contravention au contrat" s'entend de toute inexécution par une partie de ses obligations ou de toute exécution qui n'est pas conforme au contrat;

e) le terme "procédure" s'entend de toute procédure judiciaire, arbitrale ou administrative;

f) le terme "personne" doit s'entendre également de toute société, association ou entité, qu'elles soient privées ou publiques, capables d'ester en justice;

g) le terme "écrit" doit s'entendre également des communications adressées par télégramme ou par télex;

h) le terme "année" désigne une année comptée selon le calendrier grégorien.

Article 2

Aux fins de la présente Convention :

a) un contrat de vente d'objets mobiliers corporels est réputé avoir un caractère international si, au moment de la conclusion du contrat, l'acheteur et le vendeur ont leur établissement dans des Etats différents;

b) le fait que les parties ont leur établissement dans des Etats différents ne peut être pris en considération que s'il ressort du contrat ou de négociations entre les parties ou d'informations données par elles avant la conclusion du contrat ou à ce moment;

c) si une partie à un contrat de vente d'objets mobiliers corporels a des établissements dans plus d'un Etat, l'établissement est celui qui a la relation la plus étroite avec le contrat et son exécution eu égard aux circonstances connues des parties ou envisagées par elles au moment de la conclusion du contrat;

d) si une partie n'a pas d'établissement, sa résidence habituelle sera prise en considération;

e) ni la nationalité des parties ni la qualité ou le caractère civil ou commercial des parties ou du contrat ne sont pris en considération.

Article 3

1. La présente Convention ne s'applique que si, au moment de la conclusion du contrat, les parties à un contrat de vente internationale d'objets mobiliers corporels ont leur établissement dans des Etats contractants.

2. Sauf disposition contraire de la présente Convention, celle-ci s'applique sans égard à la loi qui serait applicable en vertu des règles du droit international privé.

3. La présente Convention ne s'applique pas lorsque les parties ont expressément exclu son application.

Article 4

La présente Convention ne régit pas les ventes :

- a) d'objets mobiliers corporels achetés pour un usage personnel, familial ou domestique;
- b) aux enchères;
- c) sur saisie ou de quelque autre manière par autorité de justice;
- d) de valeurs mobilières, effets de commerce et monnaies;
- e) de navires, bateaux et aéronefs;
- f) d'électricité.

Article 5

La présente Convention ne s'applique pas aux droits fondés sur :

- a) tout dommage corporel ou le décès d'une personne;
- b) tout dommage nucléaire causé par la chose vendue;
- c) tout privilège, gage ou autre sûreté;
- d) toute décision ou sentence arbitrale rendues à la suite d'une procédure;
- e) tout titre exécutoire selon la loi du lieu où l'exécution est demandée;
- f) toute lettre de change ou tout chèque ou billet à ordre.

Article 6

1. La présente Convention ne s'applique pas aux contrats dans lesquels la partie prépondérante des obligations du vendeur consiste en une fourniture de main-d'oeuvre ou d'autres services.

2. Sont assimilés aux ventes les contrats de fourniture d'objets mobiliers corporels à fabriquer ou à produire, à moins que la partie qui commande la chose n'ait à fournir une partie essentielle des éléments nécessaires à cette fabrication ou production.

Article 7

Dans l'interprétation et l'application de la présente Convention, il sera tenu compte de son caractère international et de la nécessité d'en promouvoir l'uniformité.

Durée et point de départ du délai de prescription

Article 8

Le délai de prescription est de quatre ans.

Article 9

1. Sous réserve des dispositions des articles 10, 11 et 12, le délai de prescription court à partir de la date à laquelle l'action peut être exercée.

2. Le point de départ du délai de prescription n'est pas retardé :

a) lorsqu'une partie donne à l'autre partie une notification au sens du paragraphe 2 de l'article premier, ou

b) lorsque la convention d'arbitrage prévoit qu'aucun droit ne prendra naissance tant qu'une sentence arbitrale n'aura pas été rendue.

Article 10

1. Une action résultant d'une contravention au contrat peut être exercée à partir de la date à laquelle cette contravention s'est produite.

2. Une action fondée sur un défaut de conformité de la chose peut être exercée à partir de la date à laquelle la chose a été effectivement remise à l'acheteur ou l'offre de remise de la chose refusée par l'acheteur.

3. Une action fondée sur un dol commis avant la conclusion du contrat ou au moment de cette conclusion ou résultant d'agissements frauduleux ultérieurs peut être exercée, pour l'application de l'article 9, à partir de la date à laquelle le fait a été ou aurait raisonnablement dû être découvert.

Article 11

Si le vendeur a donné, en ce qui concerne la chose vendue, une garantie expresse valable pendant un certain laps de temps ou déterminée de toute autre manière, le délai de prescription d'une action fondée sur la garantie commence à courir à partir de la date à laquelle l'acheteur notifie au vendeur le fait motivant l'exercice de son action et, au plus tard, à partir de la date d'expiration de la garantie.

Article 12

1. Lorsque, dans les cas prévus par la loi applicable au contrat, une partie déclare la résolution du contrat avant la date fixée pour son exécution,

le délai de prescription court à partir de la date à laquelle la déclaration est adressée à l'autre partie. Si la résolution du contrat n'est pas déclarée avant la date fixée pour l'exécution, le délai de prescription ne court qu'à partir de cette date.

2. Le délai de prescription de tout droit fondé sur l'inexécution par une partie d'un contrat prévoyant des prestations ou des paiements échelonnés court, pour chacune des obligations à exécution successive, à partir de la date à laquelle l'inexécution qui les affecte s'est produite. Lorsque, d'après la loi applicable au contrat, une partie déclare la résolution du contrat en raison de cette inexécution, le délai de prescription de toutes les obligations à exécution successive court à partir de la date à laquelle la déclaration est adressée à l'autre partie.

Cessation du cours et prolongation du délai initial

Article 13

Le délai de prescription cesse de courir lorsque le créancier accomplit tout acte qui, d'après la loi de la juridiction saisie, est considéré comme introductif d'une procédure judiciaire contre le débiteur. Il en est de même lorsque le créancier forme au cours d'une procédure déjà engagée une demande qui manifeste sa volonté de faire valoir son droit contre le débiteur.

Article 14

1. Lorsque les parties sont convenues de soumettre leur différend à l'arbitrage, le délai de prescription cesse de courir à partir de la date à

laquelle l'une des parties engage la procédure d'arbitrage de la manière prévue par la convention d'arbitrage ou par la loi applicable à cette procédure.

2. En l'absence de toute disposition à cet égard, la procédure d'arbitrage est réputée engagée, à la date à laquelle la demande d'arbitrage est notifiée à la résidence habituelle ou à l'établissement de l'autre partie ou, à défaut, à sa dernière résidence ou son dernier établissement connus.

Article 15

Dans toute procédure autre que celles prévues aux articles 13 et 14, le délai de prescription cesse de courir lorsque le créancier fait valoir son droit afin d'en obtenir la reconnaissance ou l'exécution, sous réserve des dispositions de la loi régissant cette procédure.

Il en est ainsi notamment des procédures introduites à l'occasion :

- a) du décès ou de l'incapacité du débiteur,
- b) de la faillite ou de toute situation d'insolvabilité concernant l'ensemble des biens du débiteur, ou
- c) de la dissolution ou de la liquidation d'une société, association ou entité lorsque celle-ci est le débiteur.

Article 16

Aux fins des articles 13, 14 et 15, une demande reconventionnelle est considérée comme ayant été introduite à la même date que l'acte relatif au droit auquel elle est opposée, à condition que tant la demande principale que la demande reconventionnelle dérivent du même contrat ou de plusieurs contrats conclus au cours de la même opération.

Article 17

1. Lorsqu'une procédure a été introduite conformément aux articles 13, 14, 15 ou 16 avant l'expiration du délai de prescription, celui-ci est réputé avoir continué de courir si la procédure s'est terminée sans qu'une décision ait été rendue sur le fond de l'affaire.

2. Lorsqu'à la fin de cette procédure, le délai de prescription était expiré ou devait expirer dans moins d'un an, le créancier bénéficie d'un délai d'un an à partir de la fin de la procédure.

Article 18

1. Une procédure introduite contre un débiteur fait cesser le cours de la prescription à l'égard d'un codébiteur solidaire si le créancier informe ce dernier par écrit de l'introduction de la procédure avant l'expiration du délai de prescription prévu dans la présente Convention.

2. Lorsqu'une procédure est introduite par un sous-acquéreur contre l'acheteur, le délai de prescription prévu dans la présente Convention cesse de courir, quant au recours de l'acheteur contre le vendeur, si l'acheteur a informé par écrit le vendeur, avant l'expiration dudit délai, de l'introduction de la procédure.

3. Lorsque la procédure visée aux paragraphes 1 et 2 du présent article s'est terminée, le délai de prescription du recours du créancier ou de l'acheteur contre le débiteur solidaire ou contre le vendeur est réputé ne pas avoir cessé de courir en vertu des paragraphes 1 et 2 du présent article; le créancier ou l'acheteur dispose toutefois d'un délai supplémentaire d'un an à partir de la date à laquelle la procédure s'est terminée, si à ce moment-là le délai de prescription est venu à expiration ou s'il lui reste moins d'un an à courir.

Article 19

Lorsque le créancier accomplit, dans l'Etat où le débiteur a son établissement et avant l'expiration du délai de prescription, un acte autre que ceux prévus aux articles 13, 14, 15 et 16 qui, d'après la loi de cet Etat, a pour effet de rouvrir un délai de prescription, un nouveau délai de quatre ans commence à courir à partir de la date fixée par cette loi.

Article 20

1. Lorsque, avant l'expiration du délai de prescription, le débiteur reconnaît par écrit son obligation envers le créancier, un nouveau délai de prescription de quatre ans commence à courir à partir de ladite reconnaissance.

2. Le paiement des intérêts ou l'exécution partielle d'une obligation par le débiteur a le même effet pour l'application du paragraphe 1 du présent article qu'une reconnaissance, s'il peut raisonnablement être déduit de ce paiement ou de cette exécution que le débiteur reconnaît son obligation.

Article 21

Lorsqu'en raison de circonstances qui ne lui sont pas imputables et qu'il ne pouvait ni éviter ni surmonter, le créancier est dans l'impossibilité de faire cesser le cours de la prescription, le délai est prolongé d'un an à partir du moment où lesdites circonstances ont cessé d'exister.

Modification du délai de prescription par les parties

Article 22

1. Le délai de prescription ne peut être modifié, ni son cours changé, par une déclaration des parties ou par voie d'accord entre elles, sauf dans les cas prévus au paragraphe 2.

2. Le débiteur peut à tout moment, pendant le cours du délai de prescription, prolonger ce délai par une déclaration écrite adressée au créancier. Cette déclaration peut être renouvelée.

3. Les dispositions du présent article n'affectent pas la validité de toute clause du contrat de vente stipulant que la procédure d'arbitrage peut être engagée dans un délai de prescription plus bref que celui qui est prévu par la présente Convention, à condition que ladite clause soit valable au regard de la loi applicable au contrat de vente.

Limitation générale du délai de prescription

Article 23

Nonobstant les dispositions de la présente Convention, tout délai de prescription expire dix ans au plus tard après la date à laquelle il a commencé à courir conformément aux articles 9, 10, 11 et 12 de la présente Convention.

Effets de l'expiration du délai de prescription

Article 24

L'expiration du délai de prescription n'est prise en considération dans toute procédure que si elle est invoquée par la partie intéressée.

Article 25

1. Sous réserve des dispositions du paragraphe 2 du présent article et de celles de l'article 24, aucun droit n'est reconnu ni rendu exécutoire dans aucune procédure entamée après l'expiration du délai de prescription.

2. Nonobstant l'expiration du délai de prescription, une partie peut invoquer un droit et l'opposer à l'autre partie comme moyen de défense ou de compensation, à condition dans ce dernier cas :

a) que les deux créances soient nées du même contrat ou de plusieurs contrats conclus au cours de la même transaction; ou

b) que les créances aient pu faire l'objet d'une compensation à un moment quelconque avant l'expiration du délai de prescription.

Article 26

Si le débiteur exécute son obligation après l'expiration du délai de prescription, il n'a pas le droit de demander la restitution, même s'il ignorait au moment de l'exécution de son obligation que le délai de prescription était expiré.

Article 27

L'expiration du délai de prescription quant au principal de la dette a le même effet quant aux intérêts de celle-ci.

Calcul du délai de prescription

Article 28

1. Le délai de prescription est calculé de manière à expirer à minuit le jour dont la date correspond à celle à laquelle le délai a commencé à courir. A défaut de date correspondante, le délai de prescription expire à minuit le dernier jour du dernier mois du terme.

2. Le délai de prescription est calculé par référence à la date du lieu où la procédure est engagée.

Article 29

Si le dernier jour du délai de prescription est un jour férié ou tout autre jour de vacances judiciaires mettant obstacle à ce que la procédure soit entamée dans la juridiction où le créancier engage une procédure judiciaire ou revendique un droit comme prévu aux articles 13, 14 ou 15, le délai de prescription est prolongé de façon à englober le premier jour utile qui suit ledit jour férié ou jour de vacances judiciaires.

Effet international

Article 30

Aux fins de la présente Convention, les actes et circonstances prévus aux articles 13 à 19 qui ont été accomplis ou se sont réalisés dans un Etat contractant produiront leur plein effet dans un autre Etat contractant, à condition que le créancier ait fait toute diligence pour que le débiteur en soit informé à bref délai.

TITRE II - MESURES D'APPLICATION

Article 31

1. Tout Etat contractant qui comprend deux ou plusieurs unités territoriales dans lesquelles, selon sa constitution, des systèmes de droit différents s'appliquent dans les matières régies par la présente Convention pourra, au moment de la signature, de la ratification ou de l'adhésion, déclarer que la présente Convention s'appliquera à toutes ses unités territoriales ou seulement à l'une ou plusieurs d'entre elles et pourra à tout moment amender cette déclaration en faisant une nouvelle déclaration.

2. Ces déclarations seront communiquées au Secrétaire général de l'Organisation des Nations Unies et indiqueront expressément les unités territoriales auxquelles la Convention s'applique.

3. Si un Etat contractant mentionné au paragraphe 1 du présent article ne fait aucune déclaration lors de la signature, de la ratification ou de l'adhésion, la Convention s'appliquera à l'ensemble du territoire de cet Etat.

Article 32

Lorsque dans la présente Convention, il est fait référence à la loi d'un Etat dans lequel s'appliquent des systèmes juridiques différents, cette référence sera interprétée comme renvoyant à la loi du système juridique qui est concerné.

Article 33

Chaque Etat contractant appliquera les dispositions de la présente Convention aux contrats qui ont été conclus à partir de l'entrée en vigueur de la Convention.

TITRE III : DECLARATIONS ET RESERVES

Article 34

Deux ou plusieurs Etats contractants peuvent déclarer à tout moment que les contrats de vente conclus entre des vendeurs ayant leur établissement sur le territoire d'un de ces Etats et des acheteurs ayant leur établissement sur le territoire d'un autre de ces Etats ne seront pas régis par la présente Convention parce que, sur les matières qu'elle tranche, ils appliquent des règles juridiques identiques ou voisines.

Article 35

Tout Etat contractant peut déclarer, au moment du dépôt de son instrument de ratification ou d'adhésion, qu'il n'appliquera pas les dispositions de la présente Convention aux actions en annulation du contrat.

Article 36

Tout Etat peut déclarer, au moment du dépôt de son instrument de ratification ou d'adhésion, qu'il n'est pas tenu d'appliquer les dispositions de l'article 24 de la présente Convention.

Article 37

La présente Convention ne déroge pas aux conventions déjà conclues ou à conclure et qui contiennent des dispositions concernant les matières régies par la présente Convention, à condition que le vendeur et l'acheteur aient leur établissement dans des Etats parties à l'une de ces conventions.

Article 38

1. Tout Etat contractant qui est partie à une convention existante relative à la vente internationale d'objets mobiliers corporels peut déclarer, au moment du dépôt de son instrument de ratification ou d'adhésion, qu'il appliquera la présente Convention exclusivement aux contrats de vente internationale d'objets mobiliers corporels définis dans cette convention existante.

2. Cette déclaration cessera d'avoir effet le premier jour du mois suivant l'expiration d'une période de douze mois après qu'une nouvelle convention sur la vente internationale d'objets mobiliers corporels, conclue sous les auspices de l'Organisation des Nations Unies, sera entrée en vigueur.

Article 39

Aucune autre réserve autre que celles faites conformément aux articles 34, 35, 36 et 38 de la présente Convention n'est autorisée.

Article 40

1. Les déclarations faites en application de la présente Convention seront adressées au Secrétaire général de l'Organisation des Nations Unies et prendront effet à la date d'entrée en vigueur de la présente Convention à l'égard de l'Etat déclarant. Les déclarations faites postérieurement à cette entrée en vigueur prendront effet le premier jour du mois suivant l'expiration d'une période de six mois après la date de leur réception par le Secrétaire général de l'Organisation des Nations Unies.

2. Tout Etat ayant fait une déclaration en vertu de la présente Convention peut à tout moment la retirer par une notification adressée au Secrétaire général de l'Organisation des Nations Unies. Ce retrait prend effet le premier jour du mois suivant l'expiration d'une période de six mois après la date à laquelle le Secrétaire général de l'Organisation des Nations Unies en aura reçu notification. Dans le cas d'une déclaration faite en vertu de l'article 34, elle rendra également caduque, à partir de sa prise d'effet, toute déclaration réciproque faite par un autre Etat en vertu de ce même article.

TITRE IV : DISPOSITIONS FINALES

Article 41

La présente Convention sera ouverte à la signature de tous les Etats, au Siège de l'Organisation des Nations Unies, jusqu'au 31 décembre 1975.

Article 42

La présente Convention est soumise à ratification. Les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 43

La présente Convention restera ouverte à l'adhésion de tout Etat. Les instruments d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 44

1. La présente Convention entrera en vigueur le premier jour du mois suivant l'expiration d'une période de six mois après la date du dépôt du ~~sixième~~ ^{dixième} instrument de ratification ou d'adhésion.

2. Pour chacun des Etats qui ratifieront la Convention ou y adhéreront après le dépôt du ~~sixième~~ ^{dixième} instrument de ratification ou d'adhésion, la Convention entrera en vigueur le premier jour du mois suivant l'expiration d'une

période de six mois après la date du dépôt par cet Etat de son instrument de ratification ou d'adhésion.

Article 45

1. Chaque Etat contractant pourra dénoncer la présente Convention par notification adressée à cet effet au Secrétaire général de l'Organisation des Nations Unies.

2. La dénonciation prendra effet le premier jour du mois suivant l'expiration d'une période de douze mois après la date à laquelle le Secrétaire général de l'Organisation des Nations Unies en aura reçu notification.

Article 46

L'original de la présente Convention, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

国际销售货物时效期间
公约

联合国
一九七四年

国际销售货物时效期间公约

序言

本公约各缔约国，
鉴于国际贸易在促进各国间的友好关系上是一个重要的因素，
深信通过规定国际销售货物的时效期间的划一规则将有助于发展世界贸易；
现已获得协议如下：

第一编 实体规定

适用范围

第一条

1. 本公约规定由于国际销售货物契约所引起的或与此项契约的违反、终止或无效有关的买受人和出卖人彼此间的要求权何时由于某段期间的届满而不得行使。此种期间即为下文所称的“时效期间”。

2. 本公约不影响规定当事人一方作为取得或行使其要求权的条件，必须在特定期限内通知他方当事人或履行提起法律程序以外的任何行为的规定。

3. 本公约内：

(a) 所称“买受人”和“出卖人”或“当事人”是指买进或卖出，或同意买进或卖出货物的人，以及依照销售契约的规定承受权利义务的继承人和受让人；

(b) 所称“债权人”是指提出要求权的当事人，至于此种要求权的标的是否金钱则在所不问；

- (c) 所称“债务人”是指债权人向其提出要求权的当事人；
- (d) 所称“违反契约”是指当事人没有履行契约或者没有依照契约行事；
- (e) “法律程序”包括司法程序、仲裁程序和行政程序；
- (f) “人”包括可以提起诉讼或被诉讼的公司、两合公司、会社或公私团体；
- (g) “书面”包括电报和打字电报；
- (h) “年”是指阳历年。

第二条

就适用本公约来说：

- (a) 如在订立销售货物契约时，出卖人和买受人营业所在不同国家内者，其所订立的契约应当视为国际销售货物契约；
- (b) 如在契约上或契约订立时或订立前当事各方的交易行为中，或在所宣示的资料上均未表明当事各方在不同的国家有营业所的事实，即得忽略此项事实；
- (c) 销售货物契约的当事人在一国以上设有营业所时，顾虑到订立契约时为当事各方所已知道的或预期的情况，应当以对契约及其履行有最密切关系的营业所为营业所；
- (d) 当事人没有营业所时，应参照其惯常居所办理；
- (e) 对于当事人的国籍以及当事人或契约的民事或商业性质都不应加以考虑。

第三条

1. 本公约仅于订立合同时国际销售货物契约当事各方在缔约国有营业所的情形下才适用。

2. 除本公约另有规定外，本公约不问依照国际私法的规则原应适用的法律如何，应一律适用。

3. 本公约于当事各方明示排除其适用时即不复适用。

第四条

本公约不适用于下列各种销售：

- (a) 供私人、眷属或家庭使用的货物；
- (b) 拍卖；
- (c) 从事执行行动或法律所授权的其他行动；
- (d) 股票、股份、投资证券、流通票据或货币；
- (e) 船只、船舶或航空器；
- (f) 电力。

第五条

本公约不适用于基于下列情事的要求权：

- (a) 任何人的死亡或身体伤害；
- (b) 售出货物造成的核损害；
- (c) 财产的扣押权、抵押权或其他担保利益；
- (d) 法律程序中所作的判决或裁定；
- (e) 依照请求直接执行地法律能够获得此种执行的文件；
- (f) 汇票、支票或本票。

第六条

1. 本公约不适用于出卖人义务的主要部分是在供应劳动力或其他劳务的契约。
2. 为供应有待制造或生产的货物而订立的契约应视为销售，但订购货物的一方承担供应此种制造或生产所需原料的重大部分者，不在此限。

第七条

解释和适用本公约各项规定时，应当顾及公约的国际性质以及促进其解释和适用的划一的需要。

时效期间的存续与开始

第八条

时效期间应为四年。

第九条

1. 除第十条、第十一条和第十二条另有规定外，时效期间应自要求权发生之日起算。
2. 时效期间的起算不因下列原因而告迟延：
 - (a) 当事人一方必须向他方致送第一条第二款所称的通知，或
 - (b) 仲裁协议规定在获得仲裁裁定之前不发生任何权利。

第十条

1. 由于违约而生的要求权应于发生违约情事之日发生。
2. 由于货物有瑕疵或其他不符规定而生的要求权应于货物实际交付买受人或买受人拒绝接受之日发生。
3. 由于契约订立时或订立前，或在履行此项契约期间所犯诈欺情事而生的要求权应于发现该项诈欺或在合理范围内可能发现之日发生。

第十一条

如出卖人就货物提出明白保证，说明在某一期间内有效，不论是否定有明确期限，其由于此种保证而生的要求权的时效期间，应自买受人将要求权所根据的事实通知出卖人之日起算，但不得迟于保证期间届满的日期。

第十二条

1. 如依契约所适用法律所规定的情形，当事人一方有权在契约开始履行前宣告契约终止，并行使此项权利时，根据此种情形的要求权的时效期间应自向他方当事人作此宣告之日起算。如契约在开始履行前未经宣告终止，则时效期间应自开始履行之日起算。

2. 因当事人一方违反分期交货或分期付款契约所生要求权的时效期间，就每一期来说，应自该特定违约行为发生之日起算。如依契约所适用法律的规定，当事人一方有权因此种违约情事宣告契约终止，并行使此项权利时，则全部有关分期交货或付款的时效期间应自向他方当事人作此宣告之日起算。

时效期间的停止和延长

第十三条

债权人履行任何行为，此项行为经起诉地法院所适用的法律承认为对债务人开始司法程序或为在对债务人所已提起的此种程序中提出要求权，以期获得清偿或承认者，时效期间应停止计算。

第十四条

1. 遇当事双方约定提付仲裁的情形，时效期间应于当事人任何一方依仲裁协定所定方式或依此种程序所适用的法律开始进行仲裁程序时停止计算。

2. 如无任何此种规定，仲裁程序应视为于将争执中的要求权提付仲裁的请求送达他方当事人的惯常居所或营业所，或在他方无此种居所或营业所时送达其所知最后居所或营业所之日起开始。

第十五条

在第十三条和第十四条所称法律程序以外的任何法律程序，包括由于发生下列情事而开始的法律程序中：

- (a) 债务人死亡或丧失行为能力；
- (b) 债务人破产或无清偿债务能力，因而影响到债务人的全部财产，或
- (c) 作为债务人的公司、两合公司、会社或团体的解散或清算，债权人提出要求权以期获得清偿或承认时，时效期间应停止计算，但有关此种程序的法律另有规定者不在此限。

第十六条

就适用第十三条、第十四条和第十五条来说，为提出反要求权而履行的任何行为应视为于履行据以提出反要求权的要求权的关系行为的同日履行，但要求权和反要求权均应与同一交易中所订立的一个或数个契约有关。

第十七条

1. 依第十三条、第十四条、第十五条或第十六条在时效期间内进行法律程序提出要求权，但此种法律程序终结时并未就要求权的是非曲直作成具有拘束力的判决者，时效期间视为未中断。

2. 如果此种法律程序终结时时效期间业已届满或不到一年即将届满，债权人自法律程序终结之日起应另享有一年的期间。

第十八条

1. 在对一债务人开始进行法律程序的情形下，本公约规定的时效期间对于与该债务人负有连带及个别责任的任何其他当事人的时效期间应告停止，但以债权人在该期间内将开始进行法律程序的事实以书面通知此种当事人为条件。

2. 转买人对买受人开始进行法律程序者，本公约规定的时效期间就买受人对出卖人的要求权来说应告停止，但以买受人在该期间内将开始进行法律程序的事实以书面通知出卖人为条件。

3. 在本条第一款和第二款所称法律程序终结时，债权人或买受人对负有连带或个别责任的当事人或出卖人所提要求权的时效期间，视为不因本条第一

款和第二款而告停止计算，但如法律程序终结时时效期间业已届满或不到一年即将届满，债权人或买受人自法律程序终结之日起应另享有一年的期间。

第十九条

债权人于时效期间届满前在债务人营业所所在地国家内，从事第十三条、第十四条、第十五条和第十六条所规定行为以外的任何行为，依该国法律具有重行开始原时效期间的效力者，新的时效期间四年应自该法律规定的日期开始。

第二十条

1. 债务人在时效期间届满前以书面向债权人承认其所负债务时，新的时效期间四年应自为此种承认之日起算。

2. 债务人给付利息或部分履行债务，如能合理推定此种给付或履行系债务人承认债务时，应与本条第一款所称的承认具有同样效力。

第二十一条

由于债权人无法控制和不能避免或克服的情况，致债权人不克使时效期间停止计算时，时效期间应予延长，使其不致在有关情况消失之日起一年期满前届满。

当事人变更时效期间

第二十二条

1. 除本条第二款规定的情形外，当事人间不能以声明或协议变更或影响

时效期间。

2. 债务人在时效进行期间内得随时向债权人提出书面声明延长时效期间。此项声明可重新作出。

3. 本条规定不影响销售契约内所载规定仲裁程序应在比本公约所规定的时效期间更短的时效期间内开始进行的条款的效力，但以此种条款依所适用于销售契约的法律有效者为限。

时效期间的一般限制

第二十三条

不问本公约的规定如何，时效期间无论如何都应在依本公约第九条、第十条、第十一条和第十二条规定开始起算之日起十年内届满。

时效期间届满的后果

第二十四条

在任何法律程序中，仅于此种程序的当事人提出请求时始对时效期间的届满加以考虑。

第二十五条

1. 以不违反本条第二款和第二十四条的规定为限，任何要求权在时效期间届满后开始进行的任何法律程序中均不得予以承认或执行。

2. 纵然时效期间届满，当事人一方仍得凭其要求权作为辩护或用以抵销他方当事人提出的要求权，但抵销他方要求权仅得在下列情形下为之：

- (a) 双方要求权系与同一交易中订立的一个或数个契约有关者；或
- (b) 如该要求权原可在时效期间届满之日前随时抵销者。

第二十六条

债务人在时效期间届满后仍履行其债务者，纵使他在履行其债务时不知时效期间业已届满，亦不因而有权要求归还已履行的给付。

第二十七条

主债务时效期间的届满对给付该债务利息的义务具有同样的效力

时效期间的计算

第二十八条

- 1. 时效期间的计算应于该期间起算日期的对应日终了时终止。无此种对应日时，应于该期间最后一个月之最末一日终了时终止。
- 2. 时效期间应按照提起法律程序地的日期计算。

第二十九条

时效期间的最后一日如为法定假日或其他休庭日致债权人无从在提起第十三条、第十四条或第十五条所规定的法律程序或主张这些条款所规定的要求权

的管辖地采取适当法律行动时，该时效期间应予延长使其至法定假日或休庭日的次日终了时始告届满，以便能在该管辖地提起此种程序或提出此种要求权。

国际效力

第三十条

缔约国内所发生的第十三条至第十九条所称的行为或情况，就本公约来说，应在另一缔约国内具有效力，但以债权人采取一切合理步骤保证尽速将有关行为或情况告知债务人为条件。

第二编·执行

第三十一条

1. 在缔约国有两个或两个以上的领土单位，依照该国宪法的规定，对于本公约所规定的事项适用不同的法律体系的情形下，该国得在签署、批准或加入时声明本公约将适用于该国全部领土单位或仅适用于其中的一个或数个单位，并得随时提出另一声明以修改已作的声明。

2. 此种声明应送交联合国秘书长，并明白说明适用本公约的领土单位。

3. 如本条第一款所称的缔约国在签署、批准或加入时并未作出声明，本公约在该国所有领土单位中都应有效。

第三十二条

本公约所称一个国家的法律，如该国适用不同的法律体系时，应被解释为某一个有关的法律体系的法律。

第三十三条

每一缔约国对在本公约生效之日或该日以后订立的契约应适用本公约的规定。

第三编 声明和保留

第三十四条

两个或两个以上缔约国得随时声明在此等国家之一国内有营业所的出卖人与在此等国家的另一国内有营业所的买受人间订立的销售契约不适用本公约，因为此等国家就本公约所规定的事项适用同样的或密切相关的法律规则。

第三十五条

缔约国得于交存批准书或加入书时声明对于废止契约的行动不适用本公约的规定。

第三十六条

任何国家得于交存本公约批准书或加入书时声明不得强制其适用本公约第二十四条的规定。

第三十七条

本公约对业已订立或可能订立并载有与本公约所规定的事项有关的规定的公约，无优先效力，但以出卖人和买受人在此种公约缔约国内有营业所为条件。

第三十八条

1. 缔约国如果已是一个现行国际销售货物公约的当事国，可在存放本公约批准书或加入书时，声明将只对此项公约内规定的国际销售货物契约适用本公约。

2. 此种声明应于联合国主持缔订的新的国际销售货物公约发生效力满十二个月后第一个月的第一天失效。

第三十九条

除依第三十四条、第三十五条、第三十六条和第三十八条规定提出的保留外，不得作任何其他保留。

第四十条

1. 依本公约规定所作的声明应送交联合国秘书长，而且应与本公约对有关的国家生效时同时生效，但在公约生效后所作的声明则不在此限。公约生效后所作的声明的生效日期应为联合国秘书长收到该项声明之日六个月后的第一个月的第一天。

2. 凡依本公约作出声明的国家得随时向联合国秘书长致送通知撤回其声

明。此种撤回应于秘书长收到通知之日六个月后的第一个月的第一天生效。就根据本公约第三十四条所作的声明而论，此种撤回自撤回生效之日起并使另一个国家根据该条所作的相对声明无效。

第四编 . 最后条款

第四十一条

本公约听由所有国家在联合国总部签署，至一九七五年十二月三十一日为止。

第四十二条

本公约须经批准。批准书应送请联合国秘书长存放。

第四十三条

本公约听由任何国家加入。加入书应送请联合国秘书长存放。

第四十四条

1. 本公约应于第十件批准书或加入书存放之日起六个月后的第一个月的第一天生效。
2. 对于在第十件批准书或加入书存放后批准或加入本公约的国家，本公约应于各该国家存放批准书或加入书之日起六个月后的第一个月的第一天生效。

第四十五条

1. 任何缔约国得声明废止本公约，以通知联合国秘书长的方式为之。
2. 该项废止应于联合国秘书长收到此项通知十二个月后的第一个月的第一天生效。

第四十六条

本公约正本应送请联合国秘书长存放，其中文、英文、法文、俄文及西班牙文各文本具有同等效力。

КОНВЕНЦИЯ ОБ ИСКОВОЙ ДАВНОСТИ В МЕЖДУНАРОДНОЙ
КУПЛЕ-ПРОДАЖЕ ТОВАРОВ

ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ
1974

КОНВЕНЦИЯ ОБ ИСКОВОЙ ДАВНОСТИ В МЕЖДУНАРОДНОЙ
КУПЛЕ-ПРОДАЖЕ ТОВАРОВ

Преамбула

Государства-участники настоящей Конвенции,
считая, что международная торговля является важным фактором
в укреплении дружественных отношений между государствами,
считая, что принятие единообразных правил, регулирующих ис-
ковую давность в международной купле-продаже товаров, будет со-
действовать развитию мировой торговли,
согласились о нижеследующем:

ЧАСТЬ I. ОСНОВНЫЕ ПОЛОЖЕНИЯ

Сфера применения

Статья I

1. Настоящая Конвенция определяет условия, при которых
требования покупателя и продавца друг к другу, вытекающие из до-
говора международной купли-продажи товаров или связанные с его
нарушением, прекращением либо недействительностью, не могут быть
осуществлены вследствие истечения определенного периода времени.
Такой период времени в дальнейшем именуется "срок исковой давности"

2. Предметом регулирования настоящей Конвенции не являются
сроки, в течение которых одна из сторон в качестве условия приоб-
ретения или осуществления своего права требования может быть
обязана направить уведомление другой стороне или совершить какие-
либо действия, отличные от возбуждения производства по рассмот-
рению спора.

3. В смысле настоящей Конвенции:

а) "покупатель" и "продавец" или "сторона" – это лица, которые покупают или продают, либо соглашаются купить или продать товары, а также лица, к которым перешли права или обязанности, вытекающие из договора купли-продажи;

б) "кредитор" – это сторона, предъявляющая требование, независимо от того, является ли оно денежным;

с) "должник" – это сторона, к которой кредитор предъявляет требование;

д) "нарушение договора" – это неисполнение или ненадлежащее исполнение договора;

е) "рассмотрение спора" – это судебное, арбитражное и административное разбирательство;

ф) "лицо" означает также любую корпорацию, компанию, товарищество, ассоциацию или иную организацию, которые могут выступать в качестве истца или ответчика, независимо от того, являются ли они частными или государственными;

г) "письменная форма" означает также сообщения по телеграфу и телетайпу;

н) "год" означает год, исчисляемый по григорианскому календарю.

Статья 2

Для целей настоящей Конвенции:

а) договор купли-продажи товаров считается международным, если в момент заключения договора коммерческие предприятия покупателя и продавца находятся в разных государствах;

б) то обстоятельство, что коммерческие предприятия сторон находятся в разных государствах, не принимается во внимание, если это не вытекает ни из договора, ни из имевших место до или в момент его заключения деловых отношений или обмена информацией между сторонами;

с) если сторона в договоре купли-продажи имеет коммерческие предприятия более, чем в одном государстве, коммерческим

предприятием будет считаться то, которое, с учетом обстоятельств, известных сторонам или предполагавшихся ими в момент заключения договора, имеет наиболее тесную связь с договором и его исполнением;

д) если сторона не имеет коммерческого предприятия, то принимается во внимание ее постоянное местожительство;

е) не принимается во внимание ни национальная принадлежность сторон, ни их гражданский или торговый статус, ни гражданский или торговый характер договора.

Статья 3

1. Настоящая Конвенция применяется только в тех случаях, если коммерческие предприятия сторон договора международной купли-продажи товаров в момент его заключения находятся в Договаривающихся государствах.

2. Поскольку настоящей Конвенцией не предусмотрено иное, она применяется вне зависимости от права, которое могло бы подлежать применению в силу норм международного частного права.

3. Настоящая Конвенция не применяется в тех случаях, когда стороны договора купли-продажи в ясно выраженной форме исключили ее применение.

Статья 4

Настоящая Конвенция не применяется к продаже:

а) товаров, которые приобретаются для личного, семейного или домашнего пользования;

б) с аукциона;

с) в порядке исполнительного производства или иным образом в силу закона;

д) фондовых бумаг, акций, обеспечительных бумаг, оборотных документов и денег;

е) судов водного и воздушного транспорта;

ф) электроэнергии.

Статья 5

Настоящая Конвенция не применяется к требованиям, основанным на:

- а) причинении смерти или повреждению здоровья лица;
- б) ядерном ущербе, причиненном проданными товарами;
- в) залоге, ипотеке или ином обеспечении вещного характера;
- г) решении или постановлении, вынесенном в результате рассмотрения спора;
- д) документе, по которому может быть осуществлено принудительное исполнение в соответствии с законами того места, где испрашивается такое исполнение;
- е) чеке, переводном или простом векселе.

Статья 6

1. Настоящая Конвенция не применяется к договорам, в которых обязательства продавца заключаются в основном в выполнении работы или в предоставлении иных услуг.

2. Договоры на поставку товаров, подлежащих изготовлению или производству, считаются договорами купли-продажи, если только сторона, заказывающая товары, не берет на себя обязательство поставить существенную часть материалов, необходимых для изготовления или производства таких товаров.

Статья 7

При толковании и применении положений настоящей Конвенции надлежит учитывать ее международный характер и необходимость содействовать достижению единообразия.

Срок исковой давности и начало его течения

Статья 8

Срок исковой давности устанавливается в четыре года.

Статья 9

1. Течение срока исковой давности начинается со дня возникновения права на иск, за исключением случаев, предусмотренных статьями 10, 11 и 12.

2. Начало течения срока исковой давности не откладывается из-за того, что:

а) одна сторона может быть обязана направить другой стороне уведомление, упомянутое в пункте 2 статьи 1, или

б) в арбитражном соглашении содержится условие, согласно которому до вынесения арбитражного решения не возникает никакого права требования.

Статья 10

1. Право на иск, вытекающее из нарушения договора, считается возникшим в день, когда имело место такое нарушение.

2. Право на иск, вытекающее из дефекта или иного несоответствия товара условиям договора, возникает со дня фактической передачи товара покупателю или его отказа от принятия товара.

3. Право на иск, основанное на обмане, совершенном до либо во время заключения договора или во время его исполнения, возникает со дня, когда обман был или разумно мог быть обнаружен.

Статья II

Если продавец предоставил в отношении товара прямо выраженную гарантию, срок действия которой ограничен определенным периодом времени или иным способом, течение исковой давности по требованиям, вытекающим из такой гарантии, начинается со дня уведомления покупателем продавца о факте, послужившем основанием такого требования, однако не позднее окончания срока действия гарантии.

Статья I2

1. Если при наличии обстоятельств, предусмотренных применимым к договору правом, одна из сторон может заявить о прекращении договора до наступления срока его исполнения и заявляет об этом, течение давности по иску, основанному на таком обстоятельстве, начинается со дня заявления другой стороне. Если заявление о прекращении договора не сделано до наступления срока его исполнения, течение исковой давности начинается со дня наступления срока исполнения договора.

2. Срок давности по иску, вытекающему из нарушения одной стороной договора условия о поставке или оплате товара по частям, начинается в отношении каждой отдельной части со дня, когда произошло данное нарушение. Если согласно применимому к договору праву одна из сторон может заявить о прекращении договора вследствие такого нарушения и заявляет об этом, течение исковой давности в отношении всех соответствующих частей начинается со дня заявления другой стороне.

Перерыв и продление срока исковой давности

Статья 13

Течение срока исковой давности прерывается, когда кредитор совершает действие, которое по праву страны суда, где возбуждается дело, рассматривается как возбуждение судебного разбирательства против должника или как предъявление требования в ходе ранее начатого судебного разбирательства против должника с целью получения удовлетворения или признания этого требования.

Статья 14

1. Если по соглашению сторон спор между ними подлежит разрешению в арбитраже, течение срока исковой давности прерывается, когда любая из сторон возбуждает арбитражное разбирательство в соответствии с порядком, который предусмотрен арбитражным соглашением или правом, применимым к такому разбирательству.

2. При отсутствии в арбитражном соглашении или в применимом праве соответствующих положений арбитражное разбирательство считается начатым в день, когда заявление о передаче спора в арбитраж доставлено по месту постоянного жительства или по месту нахождения коммерческого предприятия другой стороны, либо, за неимением таковых, по последнему известному месту ее постоянного жительства или нахождения ее коммерческого предприятия.

Статья 15

При рассмотрении спора в порядке ином, чем это предусмотрено в статьях 13 и 14, в частности, при разбирательстве, начатом в связи:

- а) со смертью или ограничением право- или дееспособности должника,
- б) с банкротством или объявлением о несостоятельности должника, затрагивающем все его имущество,

с) с роспуском или ликвидацией являющейся должником корпорации, компании, товарищества, ассоциации или иной организации, течение срока исковой давности прерывается, когда кредитор, в целях получения удовлетворения или признания своего требования предъявляет его в ходе указанного рассмотрения, при условии, однако, соблюдения норм права, регулирующих такой порядок рассмотрения спора.

Статья 16

Для целей статей 13, 14 и 15 встречное требование считается предъявленным в тот же день, что и требование, против которого оно заявляется, при условии, что оба требования вытекают из одного или нескольких взаимосвязанных договоров.

Статья 17

1. Если требование предъявлено в пределах срока исковой давности в соответствии со статьями 13, 14, 15 или 16, но рассмотрение спора закончилось без вынесения решения по существу требования, течение срока исковой давности не будет считаться прерванным.

2. Если на момент такого окончания рассмотрения спора срок исковой давности истек или истекает менее чем через год, кредитор имеет право на предъявление требования в течение одного года, считая со дня окончания рассмотрения спора.

Статья 18

1. Если производство по рассмотрению спора возбуждено в отношении одного должника, течение срока исковой давности, предусмотренного в настоящей Конвенции, прерывается в отношении любой другой

стороны, несущей солидарную ответственность с должником, при условии, что кредитор в пределах указанного срока в письменной форме уведомит эту сторону о возбуждении производства.

2. Если производство по рассмотрению спора возбуждено против покупателя субпокупателем, течение срока исковой давности, предусмотренного в настоящей Конвенции, прерывается в отношении требования покупателя к продавцу, если покупатель в пределах указанного срока в письменной форме уведомляет продавца о возбуждении производства.

3. По окончании указанного в пунктах 1 и 2 данной статьи производства по рассмотрению спора течение срока исковой давности по требованию кредитора в отношении стороны, несущей солидарную ответственность, или по требованию покупателя в отношении продавца не будет считаться прерванным в силу пунктов 1 и 2 данной статьи, однако кредитор или покупатель будет иметь право на предъявление требования в течение одного года, считая со дня окончания производства, если к этому времени срок исковой давности истек или истекает менее чем через год.

Статья 19

Если кредитор до истечения срока исковой давности совершает в государстве, где должник имеет свое коммерческое предприятие, какое-либо действие, которое не предусмотрено в статьях 13, 14, 15 и 16, но в соответствии с правом этого государства влечет за собой возобновление срока исковой давности, то начинает течь новый четырехлетний срок исковой давности, исчисляемый со дня, предусмотренного правом такого государства.

Статья 20

1. Если должник до истечения срока исковой давности в письменной форме признает свое обязательство перед кредитором, то со дня такого признания начинается течь новый четырехлетний срок исковой давности.

2. Уплата процентов или частичное исполнение обязательства должником влечет за собой те же последствия, что и признание обязательства в соответствии с пунктом 1 настоящей статьи при условии, что такая уплата или такое исполнение дает разумные основания считать, что должник признает это обязательство.

Статья 21

Если течение срока исковой давности не может быть прервано кредитором вследствие не зависящих от него обстоятельств, которые он не мог избежать или преодолеть, то срок исковой давности не будет считаться истекшим до окончания одного года со дня прекращения действия соответствующего обстоятельства.

Изменение срока исковой давности

Статья 22

1. Срок исковой давности и порядок его применения не могут быть изменены путем заявления или соглашения между сторонами, за исключением случаев, предусмотренных в пункте 2 настоящей статьи.

2. Должник может в любое время в течение срока исковой давности продлить этот срок путем письменного заявления кредитору. Это заявление может быть возобновлено.

3. Положения настоящей статьи не затрагивают действительности содержащегося в договоре купли-продажи условия, которое предусматривает, что арбитражный процесс должен быть начат в пределах срока, более короткого, чем срок исковой давности, установленный настоящей Конвенцией, поскольку такое условие юридически действительно согласно праву, применимому к договору купли-продажи.

Общее ограничение срока исковой давности

Статья 23

Независимо от положений настоящей Конвенции, срок исковой давности в любом случае истекает не позднее десяти лет со дня, когда началось его течение в соответствии со статьями 9, 10, 11 и 12 настоящей Конвенции.

Последствия истечения срока исковой давности

Статья 24

Истечение срока исковой давности принимается во внимание при рассмотрении спора только по заявлению стороны, участвующей в процессе.

Статья 25

1. При наличии заявления, предусмотренного статьей 24, право требования не подлежит признанию и принудительному осуществлению при рассмотрении спора, начатом после истечения срока исковой давности, за исключением случаев, указанных в пункте 2 настоящей статьи.

2. Несмотря на истечение срока исковой давности, сторона может заявить свое требование в порядке возражения или для зачета против любого требования, предъявленного другой стороной, при условии, что для зачета это может быть сделано только, если:

а) оба требования вытекают из одного и того же или нескольких взаимосвязанных договоров, или

б) требования могли быть предъявлены к зачету в любое время до истечения срока исковой давности.

Статья 26

В случае исполнения обязанности должником по истечении срока исковой давности он не вправе на этом основании требовать возврата исполненного, хотя бы он и не знал в момент исполнения им своей обязанности, что срок исковой давности истек.

Статья 27

С истечением срока исковой давности по главному долгу считается истекшим срок давности и по требованию об уплате процентов по этому долгу.

Исчисление срока

Статья 28

1. Срок исковой давности истекает в конце дня, который соответствует календарной дате начала его исчисления. Если окончание срока исковой давности приходится на такой месяц, в котором нет соответствующей календарной даты, то срок истекает в конце последнего дня этого месяца.

2. Срок исковой давности исчисляется в соответствии с датой того места, где возбуждается производство по рассмотрению спора.

Статья 29

Если последний день срока исковой давности приходится на официальный праздник или иной неприсутственный день, ввиду чего надлежащие процессуальные действия не могут быть предприняты в том месте, где кредитор возбуждает производство по рассмотрению спора или предъявляет свое требование в порядке статей 13, 14 или 15, срок исковой давности продлевается до конца первого дня, который следует за этим официальным праздником или неприсутственным днем и в который такое разбирательство может быть возбуждено или такое требование может быть предъявлено.

Экстерриториальный эффект

Статья 30

Действия и обстоятельства, указанные в статьях с 13 по 19 включительно, которые имели место в одном Договариваемом государстве, будут, для целей настоящей Конвенции, признаваться в другом Договариваемом государстве, если кредитор принял все разумные меры для того, чтобы должник в кратчайший срок был извещен о соответствующих действиях или обстоятельствах.

ЧАСТЬ II. ОБЕСПЕЧЕНИЕ ПРИМЕНЕНИЯ

Статья 31

I. Если Договариваемое государство имеет две или более территориальных единиц, в которых, в соответствии с его конституцией, применяются различные системы права по вопросам, являющимся предметом регулирования настоящей Конвенции, то оно может в момент подписания, ратификации или присоединения заявить, что настоящая Конвенция распространяется на все его территориальные единицы или только на одну или несколько из них и может изменить свое заявление путем представления другого заявления в любое время.

2. Эти заявления доводятся до сведения Генерального секретаря Организации Объединенных Наций и в них должны ясно указываться территориальные единицы, к которым применяется Конвенция.

3. Если Договаривающееся государство, указанное в пункте I настоящей статьи, не сделает заявления в момент подписания, ратификации или присоединения, Конвенция будет действовать во всех территориальных единицах этого государства.

Статья 32

В случаях, когда в настоящей Конвенции имеются ссылки на право Государства, в котором применяются различные правовые системы, такая ссылка подразумевает соответствующую правовую систему.

Статья 33

Каждое Договаривающееся государство применяет положения настоящей Конвенции к договорам, заключенным в день ее вступления в силу в отношении этого государства или позднее.

ЧАСТЬ III. ЗАЯВЛЕНИЯ И ОГОВОРКИ

Статья 34

Два или более Договаривающихся государства могут в любое время заявить о том, что договоры купли-продажи между продавцом, имеющим коммерческое предприятие в одном из этих государств, и покупателем, имеющим коммерческое предприятие в другом из этих государств, не будут регулироваться настоящей Конвенцией, поскольку эти государства применяют по вопросам, являющимся предметом регулирования настоящей Конвенции, аналогичные или сходные правовые нормы.

Статья 35

Договаривающееся государство в момент сдачи на хранение документа о ратификации или присоединении может заявить о том, что оно не будет применять положения настоящей Конвенции к искам о признании недействительности договора.

Статья 36

Любое государство в момент сдачи на хранение документа о ратификации или присоединении может заявить о том, что оно не будет обязано применять положения статьи 24 настоящей Конвенции.

Статья 37

Настоящая Конвенция не затрагивает действия конвенций, которые заключены или могут быть заключены и содержат положения по вопросам, являющимся предметом регулирования настоящей Конвенции, при условии, что продавец и покупатель имеют свои предприятия в государствах — участниках одной из таких конвенций.

Статья 38

1. Договаривающееся государство, которое является участником какой-либо существующей конвенции о международной купле-продаже товаров, может в момент сдачи на хранение документа о ратификации или присоединении заявить о том, что оно будет применять настоящую Конвенцию только к тем договорам, которые подпадают под определение договора международной купли-продажи товаров, содержащееся в такой существующей конвенции.

2. Такое заявление теряет силу в первый день месяца, следующего за истечением двенадцатимесячного периода после вступления в силу новой конвенции о международной купле-продаже товаров, которая будет заключена под эгидой Организации Объединенных Наций.

Статья 39

Не допускаются иные оговорки, кроме тех, которые сделаны в соответствии со статьями 34, 35, 36 и 38.

Статья 40

1. Заявления, сделанные в соответствии с настоящей Конвенцией, направляются Генеральному секретарю Организации Объединенных Наций и вступают в силу одновременно с вступлением в силу настоящей Конвенции в отношении соответствующего государства. Исключение составляют заявления, сделанные позднее, которые вступают в силу с первого дня месяца, следующего за истечением шестимесячного периода после даты их получения Генеральным секретарем Организации Объединенных Наций.

2. Любое государство, сделавшее заявление в соответствии с настоящей Конвенцией, может отказаться от него в любое время путем уведомления Генерального секретаря Организации Объединенных Наций. Такой отказ вступает в силу с первого дня месяца, следующего за истечением шестимесячного периода после получения уведомления Генеральным секретарем Организации Объединенных Наций. Когда заявление сделано согласно статье 34 настоящей Конвенции, такой отказ со дня вступления его в силу влечет за собой также прекращение действия взаимного заявления, сделанного другим государством, согласно этой же статье.

ЧАСТЬ IV. ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья 41

Настоящая Конвенция открыта для подписания всеми государствами до 31 декабря 1975 года в Центральном учреждении Организации Объединенных Наций.

Статья 42

Настоящая Конвенция подлежит ратификации. Ратификационные грамоты сдаются на хранение Генеральному секретарю Организации Объединенных Наций.

Статья 43

Настоящая Конвенция открыта для присоединения любого государства. Документы о присоединении сдаются на хранение Генеральному секретарю Организации Объединенных Наций.

Статья 44

1. Настоящая Конвенция вступает в силу в первый день месяца, следующего за месяцем, в котором истекает шестимесячный период после сдачи на хранение десятой ратификационной грамоты или документа о присоединении.

2. Для каждого государства, которое ратифицирует настоящую Конвенцию или присоединяется к ней после сдачи на хранение десяти ратификационных грамот или документов о присоединении, Конвенция вступает в силу в первый день месяца, следующего за месяцем, в котором истекает шестимесячный период после сдачи на хранение его ратификационной грамоты или документа о присоединении.

Статья 45

1. Любое Договаривающееся государство может денонсировать настоящую Конвенцию путем направления уведомления об этом Генеральному секретарю Организации Объединенных Наций.

2. Денонсация вступает в силу в первый день месяца, следующего за месяцем, в котором истекает двенадцатимесячный период после получения уведомления Генеральным секретарем Организации Объединенных Наций.

Статья 46

Подлинный экземпляр настоящей Конвенции, тексты которой на английском, испанском, китайском, русском и французском языках являются равно аутентичными, сдается на хранение Генеральному секретарю Организации Объединенных Наций.

CONVENCION SOBRE LA PRESCRIPCION EN MATERIA DE COMPRAVENTA
INTERNACIONAL DE MERCADERIAS

NACIONES UNIDAS

1974

CONVENCION SOBRE LA PRESCRIPCION EN MATERIA DE COMPRAVENTA
INTERNACIONAL DE MERCADERIAS

Preámbulo

Los Estados Partes en la presente Convención,

Considerando que el comercio internacional constituye un factor importante para fomentar las relaciones amistosas entre los Estados,

Creyendo que la aprobación de normas uniformes que regulen el plazo de prescripción en la compraventa internacional de mercaderías facilitaría el desarrollo del comercio mundial,

Han convenido en lo siguiente:

PARTE I: DISPOSICIONES SUSTANTIVAS

Ambito de aplicación

Artículo 1

1. La presente Convención determinará los casos en que los derechos y acciones que un comprador y un vendedor tengan entre sí derivados de un contrato de compraventa internacional de mercaderías o relativos a su incumplimiento, resolución o nulidad, no puedan ya ejercitarse a causa de la expiración de un período de tiempo. Ese período de tiempo se denominará en lo sucesivo "plazo de prescripción".

2. La presente Convención no afectará a los plazos dentro de los cuales una de las partes, como condición para adquirir o ejercitar su derecho, deba notificar a la otra o realizar cualquier acto que no sea el de iniciar un procedimiento.

3. En la presente Convención:

- a) por "comprador", "vendedor" y "parte" se entenderá las personas que compren o vendan, o se obliguen a comprar o vender mercaderías, y sus sucesores o causahabientes en los derechos y obligaciones originados por el contrato de compraventa;
- b) por "acreedor" se entenderá la parte que trate de ejercitar un derecho independientemente de que éste se refiera o no a una cantidad de dinero;
- c) por "deudor" se entenderá la parte contra la que el acreedor trate de ejercitar tal derecho;
- d) por "incumplimiento del contrato" se entenderá toda violación de las obligaciones de una parte o cualquier cumplimiento que no fuere conforme al contrato;
- e) por "procedimiento" se entenderá los procedimientos contenciosos judiciales, arbitrales y administrativos;
- f) el término "persona" incluirá toda sociedad, asociación o entidad, privada o pública, que pueda demandar o ser demandada;
- g) el término "escrito" abarcará los telegramas y télex;
- h) por "año" se entenderá el año contado con arreglo al calendario gregoriano.

Artículo 2

A los efectos de la presente Convención:

- a) se considerará que un contrato de compraventa de mercaderías es internacional cuando, al tiempo de su celebración, el comprador y el vendedor tengan sus establecimientos en Estados diferentes;
- b) el hecho de que las partes tengan sus establecimientos en Estados diferentes no será tenido en cuenta cuando ello no resulte del contrato, ni de tratos entre ellas, ni de información revelada por las partes en cualquier momento antes de la celebración del contrato, o al celebrarlo;
- c) cuando una de las partes en el contrato de compraventa tenga establecimientos en más de un Estado, su establecimiento será el que guarde la

relación más estrecha con el contrato y su ejecución, habida cuenta de circunstancias conocidas o previstas por las partes en el momento de la celebración del contrato;

d) cuando una de las partes no tenga establecimiento, se tendrá en cuenta su residencia habitual;

e) no se tendrán en cuenta ni la nacionalidad de las partes, ni la calidad o el carácter civil o comercial de ellas o del contrato.

Artículo 3

1. La presente Convención sólo se aplicará cuando, en el momento de la celebración del contrato, los establecimientos de las partes en un contrato de compraventa internacional de mercaderías estén situados en Estados contratantes.

2. Salvo disposición en contrario de la presente Convención, ésta se aplicará sin tomar en consideración la ley que sería aplicable en virtud de las reglas del derecho internacional privado.

3. La presente Convención no se aplicará cuando las partes hayan excluido expresamente su aplicación.

Artículo 4

La presente Convención no se aplicará a las compraventas:

- a) de mercaderías compradas para uso personal, familiar o doméstico;
- b) en subastas;
- c) en ejecución de sentencia u otras que se realicen por resolución legal;
- d) de títulos de crédito, acciones emitidas por sociedades y dinero;
- e) de buques, embarcaciones y aeronaves;
- f) de electricidad.

Artículo 5

La presente Convención no se aplicará a las acciones fundadas en:

- a) cualquier lesión corporal o la muerte de una persona;
- b) daños nucleares causados por las mercaderías vendidas;
- c) privilegios, gravámenes o cualquier otra garantía;
- d) sentencias o laudos dictados en procedimientos;
- e) títulos que sean ejecutivos según la ley del lugar en que se solicite la ejecución;
- f) letras de cambio, cheques o pagarés.

Artículo 6

1. La presente Convención no se aplicará a los contratos en los que la parte principal de las obligaciones del vendedor consista en suministrar mano de obra o prestar otros servicios.

2. Se asimilan a las compraventas los contratos que tengan por objeto el suministro de mercaderías que hayan de ser manufacturadas o producidas, a menos que quien las encargue asuma la obligación de proporcionar una parte esencial de los materiales necesarios para dicha manufactura o producción.

Artículo 7

En la interpretación y aplicación de las disposiciones de la presente Convención, se tendrán en cuenta su carácter internacional y la necesidad de promover su uniformidad.

Duración y comienzo del plazo de prescripción

Artículo 8

El plazo de prescripción será de cuatro años.

Artículo 9

1. Salvo las disposiciones de los artículos 10, 11 y 12, el plazo de prescripción comenzará en la fecha en que la acción pueda ser ejercitada.

2. El comienzo del plazo de prescripción no se diferirá por causa de:

a) que una parte deba notificar a la otra en los términos del párrafo 2 del artículo 1, o

b) que cualquier cláusula de un compromiso de arbitraje establezca que no surgirá derecho alguno en tanto no se haya dictado el laudo arbitral.

Artículo 10

1. La acción dimanada de un incumplimiento del contrato podrá ser ejercitada en la fecha en que se produzca tal incumplimiento.

2. La acción dimanada de un vicio u otra falta de conformidad de las mercaderías podrá ser ejercitada en la fecha en que éstas sean entregadas efectivamente al comprador o en la fecha en que el comprador rehúse el recibo de dichas mercaderías.

3. La acción basada en el dolo cometido antes o al momento de la celebración del contrato, o durante su cumplimiento, podrá ser ejercitada en la fecha en que el dolo fue o pudiera haber sido razonablemente descubierto.

Artículo 11

Si el vendedor ha dado, respecto de las mercaderías vendidas, una garantía expresa, válida durante cierto período, caracterizado como un período de tiempo determinado o de cualquier otra manera, el plazo de prescripción de una acción fundada en la garantía comenzará a correr a partir de la fecha en que el comprador notifique al vendedor el hecho en que funde su reclamación. Tal fecha no podrá ser nunca posterior a la expiración del período de garantía.

Artículo 12

1. Cuando en los casos previstos por la ley aplicable al contrato, una parte tenga derecho a declararlo resuelto antes de la fecha en que corresponda su cumplimiento, y ejercite tal derecho, el plazo de prescripción correrá a partir de la fecha en que tal decisión sea comunicada a la otra parte. Si la resolución del contrato no fuese declarada antes de la fecha establecida para su cumplimiento, el plazo de prescripción correrá a partir de esta última.

2. El plazo de prescripción de toda acción basada en el incumplimiento, por una parte, de un contrato que establezca prestaciones o pagos escalonados correrá, para cada una de las obligaciones sucesivas, a partir de la fecha en que se produzca el respectivo incumplimiento. Cuando de acuerdo con la ley aplicable al contrato, una parte se encuentre facultada para declarar la resolución del contrato en razón de tal incumplimiento, y ejercite su derecho, el plazo de prescripción de todas las obligaciones sucesivas correrá a partir de la fecha en la que la decisión sea comunicada a la otra parte.

Cesación y prórroga del plazo de prescripción

Artículo 13

El plazo de prescripción dejará de correr cuando el acreedor realice un acto que la ley del tribunal donde sea incoado el procedimiento considere como iniciación de un procedimiento judicial contra el deudor o como demanda entablada dentro de un proceso ya iniciado contra este último, con la intención del acreedor de solicitar la satisfacción o el reconocimiento de su derecho.

Artículo 14

1. Cuando las partes hayan convenido en someterse a arbitraje, el plazo de prescripción cesará de correr a partir de la fecha en la que una de ellas inicie el procedimiento arbitral según la forma prevista por el compromiso de arbitraje o por la ley aplicable a dicho procedimiento.

2. En ausencia de toda disposición al efecto, el procedimiento de arbitraje se considerará iniciado en la fecha en que el requerimiento de someter la controversia al arbitraje sea notificado en la residencia habitual o en el establecimiento de la otra parte, o, en su defecto, en su última residencia o último establecimiento conocidos.

Artículo 15

En todo procedimiento que no sea de los previstos en los artículos 13 y 14, comprendidos los iniciados con motivo de:

- a) la muerte o incapacidad del deudor,
- b) la quiebra del deudor, o toda situación de insolvencia relativa a la totalidad de sus bienes, o

c) la disolución o la liquidación de una sociedad, asociación o entidad, cuando ésta sea la deudora, el plazo de prescripción dejará de correr cuando el acreedor haga valer su derecho en tal procedimiento con el objeto de obtener su satisfacción o reconocimiento, con sujeción a la ley aplicable a dicho procedimiento.

Artículo 16

A los efectos de los artículos 13, 14 y 15, la reconvención se considerará entablada en la misma fecha en que lo fue la demanda a la que se opone, siempre que tanto la demanda como la reconvención se refieran al mismo contrato o a varios contratos celebrados en el curso de la misma transacción.

Artículo 17

1. Cuando se haya iniciado un procedimiento con arreglo a lo establecido en los artículos 13, 14, 15 ó 16 antes de la expiración del plazo de prescripción, se considerará que éste ha seguido corriendo si el procedimiento termina sin que haya recaído una decisión sobre el fondo del asunto.

2. Cuando al término de dicho procedimiento, el plazo de prescripción ya hubiera expirado o faltara menos de un año para que expirase, el acreedor tendrá derecho a un plazo de un año contado a partir de la conclusión del procedimiento.

Artículo 18

1. El procedimiento iniciado contra el deudor hará que el plazo de prescripción previsto en esta Convención cese de correr con respecto al codeudor

solidario siempre que el acreedor informe a este último por escrito, dentro de dicho plazo, de la iniciación del procedimiento.

2. Cuando el procedimiento sea iniciado por un subadquirente contra el comprador, el plazo de prescripción previsto en esta Convención cesará de correr en cuanto a las acciones que correspondan al comprador contra el vendedor, a condición de que aquél informe por escrito a éste, dentro de dicho plazo, de la iniciación del procedimiento.

3. Cuando haya concluido el procedimiento mencionado en los párrafos 1 y 2 del presente artículo, se considerará que el plazo de prescripción respecto de la acción del acreedor o del comprador contra el codeudor solidario o contra el vendedor no ha dejado de correr, en virtud de los párrafos 1 y 2 del presente artículo, pero el acreedor o el comprador tendrán derecho a un año suplementario contado a partir de la fecha de la terminación del procedimiento, si para esa fecha el plazo de prescripción hubiese expirado o faltase menos de un año para su expiración.

Artículo 19

Cuando el acreedor realice en el Estado en que el deudor tenga su establecimiento y antes de que concluya el plazo de prescripción, cualquier acto, que no sea de los previstos en los artículos 13, 14, 15 y 16, que, según la ley de dicho Estado, tenga el efecto de reanudar el plazo de prescripción, un nuevo plazo de cuatro años comenzará a correr a partir de la fecha establecida por dicha ley.

Artículo 20

1. Si antes de la expiración del plazo de prescripción el deudor reconoce por escrito su obligación respecto del acreedor, un nuevo plazo de cuatro años comenzará a correr a partir de tal reconocimiento.

2. El pago de intereses o el cumplimiento parcial de una obligación por el deudor tendrá el mismo efecto que el reconocimiento a que se refiere el párrafo precedente, siempre que razonablemente pueda deducirse de dicho pago o cumplimiento que el deudor ha reconocido su obligación.

Artículo 21

Cuando, en virtud de circunstancias que no le sean imputables y que no pudiera evitar ni superar, el acreedor se encontrase en la imposibilidad de hacer cesar el curso de la prescripción, el plazo se prolongará un año contado desde el momento en que tales circunstancias dejaren de existir.

Modificación del plazo de prescripción por las partes

Artículo 22

1. El plazo de prescripción no podrá ser modificado ni afectado por ninguna declaración o acuerdo entre las partes, a excepción de los casos previstos en el párrafo 2 del presente artículo.

2. El deudor podrá, en cualquier momento durante el curso del plazo de prescripción, prorrogarlo mediante declaración por escrito hecha al acreedor. Dicha declaración podrá ser reiterada.

3. Las disposiciones del presente artículo no afectarán a la validez de las cláusulas del contrato de compraventa en que se estipule, para iniciar el procedimiento arbitral, un plazo de prescripción menor que el que se establece en la presente Convención, siempre que dichas cláusulas sean válidas con arreglo a la ley aplicable al contrato de compraventa.

Límite general del plazo de prescripción

Artículo 23

No obstante lo dispuesto en la presente Convención, el plazo de prescripción en todo caso expirará a más tardar transcurridos diez años contados a partir de la fecha en que comience a correr con arreglo a los artículos 9, 10, 11 y 12 de la presente Convención.

Efectos de la expiración del plazo de prescripción

Artículo 24

La expiración del plazo de prescripción en cualquier procedimiento sólo será tenida en cuenta si es invocada por una de las partes en ese procedimiento.

Artículo 25

1. Salvo lo dispuesto en el párrafo 2 del presente artículo y en el artículo 24, no se reconocerá ni surtirá efecto en procedimiento alguno ninguna acción que se haya iniciado con posterioridad a la expiración del plazo de prescripción.

2. No obstante la expiración del plazo de prescripción, una de las partes podrá invocar su derecho y oponerlo a la otra parte como excepción o compensación, a condición de que en este último caso:

- a) los dos créditos tengan su origen en el mismo contrato o en varios contratos concertados en el curso de la misma transacción, o
- b) los derechos hubieran podido ser compensados en cualquier momento antes de la expiración del plazo de prescripción.

Artículo 26

Cuando el deudor cumpla su obligación después de la extinción del plazo de prescripción no tendrá derecho por ese motivo a pedir restitución, aunque en la fecha en que hubiera cumplido su obligación ignorase que el plazo había expirado.

Artículo 27

La expiración del plazo de prescripción en relación con la deuda principal operará el mismo efecto respecto de la obligación de pagar los intereses que a ella correspondan.

Cómputo del plazo de prescripción

Artículo 28

1. El plazo de prescripción será computado de tal manera que concluya en la medianoche del día que corresponda a la fecha en que comenzó su curso. En caso de que no haya tal fecha, expirará en la medianoche del último día del último mes del plazo de prescripción.
2. El plazo de prescripción se computará con referencia a la fecha del lugar donde se inicie el procedimiento.

Artículo 29

Si el último día del plazo de prescripción fuera feriado o inhábil para actuaciones judiciales, que impidiera la iniciación del procedimiento judicial en la jurisdicción en que el acreedor inicie dicho procedimiento o proteja su derecho tal como lo prevén los artículos 13, 14 ó 15, el plazo de prescripción se prolongará al primer día hábil siguiente.

Efectos internacionales

Artículo 30

Los actos y circunstancias comprendidos en los artículos 13 a 19, que ocurran en un Estado contratante surtirán efectos, para los fines de la presente Convención, en otro Estado contratante, a condición de que el acreedor haya adoptado todas las medidas razonables para que el deudor se encuentre informado de tales actos o circunstancias lo antes posible.

PARTE II: APLICACION

Artículo 31

1. Todo Estado contratante integrado por dos o más unidades territoriales en las que, con arreglo a su Constitución, sean aplicables distintos sistemas jurídicos en relación con las materias objeto de la presente Convención, podrá declarar en el momento de la firma, la ratificación o la adhesión, que la presente Convención se aplicará a todas sus unidades territoriales o sólo a una o varias de ellas, y podrá rectificar su declaración en cualquier momento mediante otra declaración.

2. Esas declaraciones serán notificadas al Secretario General de las Naciones Unidas, y en ellas se hará constar expresamente a qué unidades territoriales se aplica la Convención.

3. Si el Estado contratante mencionado en el párrafo 1 del presente artículo no hace ninguna declaración en el momento de la firma, la ratificación o la adhesión, la Convención surtirá efectos en todas las unidades territoriales de ese Estado.

Artículo 32

Cuando en la presente Convención se haga referencia a la ley de un Estado en el que rijan diferentes sistemas jurídicos, se entenderá que se trata de la ley del sistema jurídico particular que corresponda.

Artículo 33

Cada Estado contratante aplicará las disposiciones de la presente Convención a los contratos que se celebren en la fecha de entrada en vigor de esta Convención y posteriormente.

PARTE III. DECLARACIONES Y RESERVAS

Artículo 34

Dos o más Estados contratantes podrán declarar en cualquier momento que todo contrato de compraventa entre un vendedor con establecimiento en uno de ellos y un comprador con establecimiento en otro de ellos, no se regirá por la presente Convención, porque, respecto de las materias que la misma regula, aplican disposiciones jurídicas idénticas o semejantes.

Artículo 35

Los Estados contratantes podrán declarar, en el momento del depósito de su instrumento de ratificación o de adhesión, que no aplicarán las disposiciones de la presente Convención a las acciones de nulidad.

Artículo 36

Todo Estado podrá declarar, en el momento del depósito de su instrumento de ratificación o de adhesión, que no se considerará obligado a aplicar las disposiciones del artículo 24 de la presente Convención.

Artículo 37

La presente Convención no deroga las convenciones ya celebradas, ni afectará la vigencia de las que pudieren celebrarse en el futuro, que contengan disposiciones relativas a las materias objeto de la Convención, a condición de que el vendedor y el comprador tengan sus establecimientos en Estados que sean parte en una de dichas convenciones.

Artículo 38

1. Todo Estado contratante que sea parte en una convención ya existente relativa a la compraventa internacional de mercaderías podrá declarar, en el momento de efectuar el depósito de su instrumento de ratificación o adhesión, que aplicará la presente Convención exclusivamente a los contratos de compraventa internacional de mercaderías definidos en esa convención ya existente.

2. Esa declaración dejará de surtir efecto el primer día del mes que siga a la fecha de expiración de un plazo de doce meses a partir de la entrada en vigor de una nueva convención sobre la compraventa internacional de mercaderías concertada bajo los auspicios de las Naciones Unidas.

Artículo 39

No se permitirá ninguna reserva, salvo las que se hagan de conformidad con los artículos 34, 35, 36 y 38.

Artículo 40

1. Las declaraciones hechas con arreglo a lo dispuesto en la presente Convención deberán dirigirse al Secretario General de las Naciones Unidas y empezarán a surtir efecto en el mismo momento en que entre en vigor la Convención respecto al Estado interesado, salvo que se trate de declaraciones hechas posteriormente. Estas últimas empezarán a surtir efecto el primer día del mes siguiente a la expiración del período de seis meses subsiguiente a la fecha en que el Secretario General haya recibido las declaraciones.

2. Todo Estado que haya hecho una declaración con arreglo a lo dispuesto en la presente Convención podrá retirarla en cualquier momento mediante el envío de una notificación al Secretario General de las Naciones Unidas. Este retiro empezará a surtir efecto en el primer día del mes siguiente a la expiración del período de seis meses subsiguiente a la fecha en que el Secretario General haya recibido la notificación. En caso de que la declaración se haya hecho de conformidad con el artículo 34 de la presente Convención, el retiro hará inoperante, a partir de la fecha en que empiece a surtir efecto, cualquier declaración recíproca que haga otro Estado con arreglo a lo dispuesto en dicho artículo.

PARTE IV. CLAUSULAS FINALES

Artículo 41

La presente Convención estará abierta a la firma de todos los Estados hasta el 31 de diciembre de 1975, en la Sede de las Naciones Unidas.

Artículo 42

La presente Convención estará sujeta a ratificación. Los instrumentos de ratificación se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 43

La presente Convención quedará abierta a la adhesión de todo Estado. Los instrumentos de adhesión se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 44

1. La presente Convención entrará en vigor el primer día del mes que siga a la fecha de expiración de un plazo de seis meses a partir de la fecha en que se haya depositado el décimo instrumento de ratificación o adhesión.

2. Para cada Estado que ratifique la Convención o se adhiera a ella después de haberse depositado el décimo instrumento de ratificación o de adhesión, la Convención entrará en vigor el primer día del mes que siga a la fecha de expiración de un plazo de seis meses a partir de la fecha en que tal Estado haya depositado su instrumento de ratificación o de adhesión.

Artículo 45

1. Cualquier Estado Contratante podrá denunciar la presente Convención mediante notificación al efecto al Secretario General de las Naciones Unidas.

2. La denuncia comenzará a surtir efecto el primer día del mes que siga a la fecha de expiración de un plazo de doce meses después del recibo de la notificación por el Secretario General de las Naciones Unidas.

Artículo 46

El original de la presente Convención, cuyos textos en chino, español, francés, inglés y ruso son igualmente auténticos, será depositado en poder del Secretario General de las Naciones Unidas.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗:
За Афганистан:
POR EL AFGANISTÁN:

FOR ALBANIA:
POUR L'ALBANIE:
阿尔巴尼亚:
За Албанию:
POR ALBANIA:

FOR ALGERIA:
POUR L'ALGÉRIE:
阿尔及利亚:
За Алжир:
POR ARGELIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷:
За Аргентину:
POR LA ARGENTINA:

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亚:
За Австралию:
POR AUSTRALIA:

FOR AUSTRIA:
POUR L'AUTRICHE:
奥地利:
За Австрию:
POR AUSTRIA:

FOR THE BAHAMAS:
POUR LES BAHAMAS:
巴哈马:
За Багамские острова:
POR LAS BAHAMAS:

FOR BAHRAIN:
POUR BAHRÉÏN:
巴林:
За Бахрейн:
POR BAHRÉIN:

FOR BANGLADESH:

POUR LE BANGLADESH:

孟加拉国:

За Бангладеш:

FOR BANGLADESH:

FOR BARBADOS:

POUR LA BARBADE:

巴巴多斯:

За Барбадос:

FOR BARBADOS:

FOR BELGIUM:
POUR LA BELGIQUE:
比利时:
За Бельгию:
POR BÉLGICA:

FOR BHUTAN:
POUR LE BHOUTAN:
不丹:
За Бутан:
POR BHUTÁN:

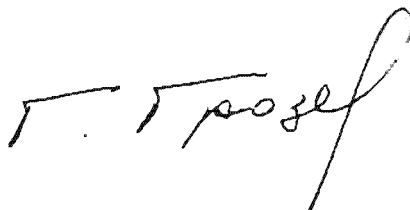
FOR BOLIVIA:
POUR LA BOLIVIE:
玻利维亚:
За Боливию:
POR BOLIVIA:

FOR BOTSWANA:
POUR LE BOTSWANA:
博茨瓦纳:
За Ботсвана:
POR BOTSWANA:

FOR BRAZIL:
POUR LE BRÉSIL:
巴西:
За Бразилию:
POR EL BRASIL:



FOR BULGARIA:
POUR LA BULGARIE:
保加利亚:
За България:
POR BULGARIA:

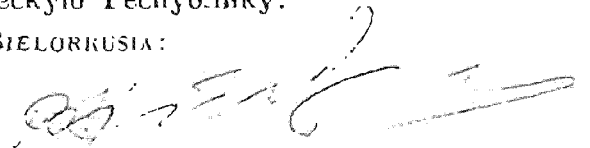


II/24 1975.

FOR BURMA:
POUR LA BIRMANIE:
緬甸:
За Бирмѹ:
POR BIRMANIA:

FOR BURUNDI:
POUR LE BURUNDI:
布隆迪:
За Бурунди:
POR BURUNDI:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄罗斯苏维埃社会主义共和国:
За Белорусскую Советскую Социалистическую Республику:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:



FOR CAMEROON:
POUR LE CAMEROUN:
喀麦隆:
За Камерун:
POR EL CAMERÚN:

FOR CANADA:
POUR LE CANADA:
加拿大:
За Канаду:
POR EL CANADÁ:

FOR THE CENTRAL AFRICAN REPUBLIC:
POUR LA RÉPUBLIQUE CENTRAFRICAINE:
中非共和国:
За Центральноафриканскую Республику:
POR LA REPÚBLICA CENTROAFRICANA:

FOR CHAD:
POUR LE TCHAD:
乍得:
За Чад:
POR EL CHAD:

FOR CHILE:
POUR LE CHILI:
智利:
За Чили:
POR CHILE:

FOR CHINA:
POUR LA CHINE:
中国:
За Китай:
POR CHINA:

FOR COLOMBIA:
POUR LA COLOMBIE:
哥伦比亚:
За Колумбию:
POR COLOMBIA:

FOR THE CONGO:
POUR LE CONGO:
刚果
За Конго:
POR EL CONGO:


FOR COSTA RICA:
POUR LE COSTA RICA:
哥斯达黎加:
За Коста-Рику:
POR COSTA RICA:

Mo. Salas
30 de agosto de 1974.

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
FOR CUBA:

FOR CYPRUS:
POUR CHYPRE:
塞浦路斯:
За Кипр:
FOR CHYPRE:

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯洛伐克:
За Чехословакию:
FOR CHECOSLOVAQUIA:


29 August 1975

FOR THE DEMOCRATIC PEOPLE'S REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE POPULAIRE DÉMOCRATIQUE DE CORÉE:
朝鮮民主主義人民共和國:
За Корейскую Народно-Демократическую Республику:
POR LA REPÚBLICA POPULAR DEMOCRÁTICA DE COREA:

FOR THE DEMOCRATIC REPUBLIC OF VIET-NAM:
POUR LA RÉPUBLIQUE DÉMOCRATIQUE DU VIET-NAM:
越南民主共和国:
За Демократическую Республику Вьетнам:
POR LA REPÚBLICA DEMOCRÁTICA DE VIET-NAM:

FOR DEMOCRATIC YEMEN:
POUR LE YÉMEN DÉMOCRATIQUE:
民主也门:
За Демократический Йемен:
POR EL YEMEN DEMOCRÁTICO:

FOR DAHOMEY:
POUR LE DAHOMEY:
达荷美:
За Дагомею:
POR EL DAHOMEY:

FOR DENMARK:
POUR LE DANEMARK:
丹麦:
За Данию:
POR DINAMARCA:

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多米尼加共和国:
За Доминиканскую Республику:
POR LA REPÚBLICA DOMINICANA:

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多尔:
За Эквадор:
POR EL ECUADOR:

FOR EGYPT:
POUR L'EGYPTE:
埃及:
За Египет:
FOR EGIPTO:

FOR EL SALVADOR:
POUR EL SALVADOR:
萨尔瓦多:
За Сальвадор:
FOR EL SALVADOR:

FOR EQUATORIAL GUINEA:
POUR LA GUINÉE ÉQUATORIALE:
赤道几内亚:
За Экваториальную Гвинею:
FOR GUINEA ECUATORIAL:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
埃塞俄比亚:
За Эфиопию:
FOR ETIOPIA:

FOR FIJI:
POUR FIDJI:
斐济:
За Фиджи:
FOR FIJI:

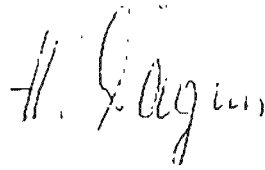
FOR FINLAND:
POUR LA FINLANDE:
芬兰:
За Финляндию:
FOR FINLANDIA:

FOR FRANCE:
POUR LA FRANCE:
法国:
За Францію:
POR FRANCIA:

FOR GABON:
POUR LE GABON:
加蓬:
За Габон:
POR EL GABÓN:

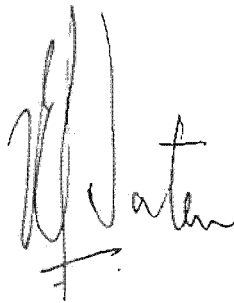
FOR GAMBIA:
POUR LA GAMBIE:
冈比亚:
За Гамбию:
POR GAMBIA:

FOR THE GERMAN DEMOCRATIC REPUBLIC:
POUR LA RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE:
德意志民主共和国:
За Германскую Демократическую Республику:
POR LA REPÚBLICA DEMOCRÁTICA ALEMANA:



FOR GERMANY, FEDERAL REPUBLIC OF:
POUR L'ALLEMAGNE, RÉPUBLIQUE FÉDÉRALE D':
德意志联邦共和国:
За Федеративную Республику Германии:
POR ALEMANIA, REPÚBLICA FEDERAL DE:

FOR GHANA:
POUR LE GHANA:
加纳:
За Гану:
POR GHANA:



5th December 1974

FOR GREECE:
POUR LA GRÈCE:
希腊:
За Грецию:
POR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
危地马拉:
За Гватемалу:
POR GUATEMALA:

FOR GUINEA:
POUR LA GUINÉE:
几内亚:
За Гвинею:
POR GUINEA:

FOR GUINEA-BISSAU:
POUR LA GUINÉE-BISSAU:
几内亚 - 比绍:
За Гвинею-Бисау:
FOR GUINEA-BISSAU:

FOR GUYANA:
POUR LA GUYANE:
圭亚那:
За Гвѣану:
FOR GUYANA:

FOR HAÏTI:
POUR HAÏTI:
海地:
За Гаѣти:
FOR HAÏTI:

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷:
За Святейший престол:
POR LA SANTA SEDE:

FOR HONDURAS:
POUR LE HONDURAS:
洪都拉斯:
За Гондурас:
POR HONDURAS:

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利:
За Венгрию:
POR HUNGRIA:

Kang-i Sing

FOR ICELAND:
POUR L'ISLANDE:
冰島:
За Исландію:
FOR ISLANDIA:

FOR INDIA:
POUR L'INDE:
印度:
За Індію:
FOR LA INDIA:

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞:
За Індонезію:
FOR INDONESIA:

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
POR EL IRÁN:

FOR IRAQ:
POUR L'IRAK:
伊拉克:
За Ирак:
POR EL IRAK:

FOR IRELAND:
POUR L'IRLANDE:
爱尔兰:
За Ирландию:
POR IRLANDA:

FOR ISRAEL:
POUR ISRAËL:
以色列:
За Израиль:
FOR ISRAEL:

FOR ITALY:
POUR L'ITALIE:
意大利:
За Италию:
FOR ITALIA:

FOR THE IVORY COAST:
POUR LA CÔTE-D'IVOIRE:
象牙海岸:
За Берег Слоновой Кости:
FOR LA COSTA DE MARFIL:

FOR JAMAICA:
POUR LA JAMAÏQUE:
牙买加:
За Ямайку:
FOR JAMAICA:

FOR JAPAN:
POUR LE JAPON:
日本:
За Японию:
FOR EL JAPÓN:

FOR JORDAN:
POUR LA JORDANIE:
约旦:
За Иорданию:
FOR JORDANIA:

FOR KENYA:
POUR LE KENYA:
肯尼亚:
За Кению:
POR KENIA:

FOR THE KHMER REPUBLIC:
POUR LA RÉPUBLIQUE KHMÈRE:
高棉共和国:
За Кхмерскую Республику:
POR LA REPÚBLICA KHMER:

FOR KUWAIT:
POUR LE KOWEÏT:
科威特:
За Кувейт:
POR KUWAIT:

FOR LAOS:
POUR LE LAOS:
老挝:
За Лаос:
FOR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩:
За Ливан:
FOR EL LIBANO:

FOR LESOTHO:
POUR LE LESOTHO:
莱索托:
За Лесото:
FOR LESOTHO:

FOR LIBERIA:
POUR LE LIBÉRIA:
利比里亞:
За Либерію:
POR LIBERIA:

FOR THE LIBYAN ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE LIBYENNE:
阿拉伯利比亞共和國:
За Ливійську Арабську Республіку:
POR LA REPÚBLICA ARABE LIBIA:

FOR LIECHTENSTEIN:
POUR LE LIECHTENSTEIN:
列支敦士登:
За Лихтенштейн:
POR LIECHTENSTEIN:

FOR LUXEMBOURG:
POUR LE LUXEMBOURG:
卢森堡:
За Люксембург:
POR LUXEMBURGO:

FOR MADAGASCAR:
POUR MADAGASCAR:
马达加斯加:
За Мадагаскар:
POR MADAGASCAR:

FOR MALAWI:
POUR LE MALAWI:
马拉维:
За Малави:
POR MALAWI:

FOR MALAYSIA:

POUR LA MALAISIE:

马来西亚:

За Малайскую Федерацию:

FOR MALASIA:

FOR THE MALDIVES:

POUR LES MALDIVES:

马尔代夫:

За Мальдивы:

FOR LAS MALDIVAS:

FOR MALI:

POUR LE MALI:

马里:

За Мали:

FOR MALÍ:

FOR MALTA:
POUR MALTE:
马耳他:
За Мальту:
FOR MALTA:

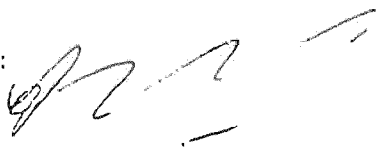
FOR MAURITANIA:
POUR LA MAURITANIE:
毛里塔尼亚:
За Мавританию:
FOR MAURITANIA:

FOR MAURITIUS:
POUR MAURICE:
毛里求斯:
За Маврикий:
FOR MAURICIUM:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥:
За Мексику:
POR MÉXICO:

FOR MONACO:
POUR MONACO:
摩纳哥:
За Монако:
POR MONACO:

FOR MONGOLIA:
POUR LA MONGOLIE:
蒙古:
За Монголию:
POR MONGOLIA:



FOR MOROCCO:
POUR LE MAROC:
摩洛哥:
За Марокко:
FOR MARRUECOS:

FOR NAURU:
POUR NAURU:
瑙鲁:
За Науру:
FOR NAURU:

FOR NEPAL:
POUR LE NÉPAL:
尼泊尔:
За Непал:
FOR NEPAL:

FOR OMAN:
POUR L'OMAN:
阿曼:
За Оман:
POR OMÁN:

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦:
За Пакистан:
POR EL PAKISTÁN:

FOR PANAMA:
POUR LE PANAMA:
巴拿马:
За Панаму:
POR PANAMÁ:

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭:
За Парагвай:
POR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
秘魯:
За Перу:
POR EL PERÚ:

FOR THE PHILIPPINES:
POUR LES PHILIPPINES:
菲律賓:
За Филиппины:
POR FILIPINAS:

FOR THE NETHERLANDS:
POUR LES PAYS-BAS:
荷兰:
За Нидерланды:
POR LOS PAISES BAJOS:

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
新西兰:
За Новую Зеландию:
POR NUEVA ZELANDIA:

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜:
За Никарагуа:
POR NICARAGUA:

Guillermo Lave

May 13- 1975

FOR THE NIGER:
POUR LE NIGER:
尼日尔:
За Нигер:
POR EL NIGER:

FOR NIGERIA:
POUR LA NIGÉRIA:
尼日利亚:
За Нигерия:
POR NIGERIA:

FOR NORWAY:
POUR LA NORVÈGE:
挪威:
За Норвегия:
POR NORUEGA:

J. P. O'Connell

11/12 - 1975

FOR POLAND:
POUR LA POLOGNE:
波兰:
За Польшу:
FOR POLONIA:

Autosm

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙:
За Португалию:
FOR PORTUGAL:

FOR QATAR:
POUR LE QATAR:
卡塔尔:
За Катар:
FOR QATAR:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韩民国:
За Корейскую Республику:
POR LA REPÚBLICA DE COREA:

FOR THE REPUBLIC OF VIET-NAM:
POUR LA RÉPUBLIQUE DU VIET-NAM:
越南共和国:
За Республику Вьетнам:
POR LA REPÚBLICA DE VIET-NAM:

FOR ROMANIA:
POUR LA ROUMANIE:
罗马尼亚:
За Румынию:
POR RUMANIA:

FOR RWANDA:
POUR LE RWANDA:
卢旺达:
За Руанду:
POR RWANDA:

FOR SAN MARINO:
POUR SAINT-MARIN:
圣马力诺:
За Сан-Марино:
POR SAN MARINO:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
沙特阿拉伯:
За Саудовскую Аравию:
POR ARABIA SAUDITA:

FOR SENEGAL:
POUR LE SÉNÉGAL:
塞内加尔:
За Сенегал:
POR EL SENÉGAL:

FOR SIERRA LEONE:
POUR LE SIERRA LEONE:
塞拉勒窝内:
За Сьерра-Леоне:
POR SIERRA LEONA:

FOR SINGAPORE:
POUR SINGAPOUR:
新加坡:
За Сингапур:
POR SINGAPUR:

FOR SOMALIA:
POUR LA SOMALIE:
索马里:
За Сомали:
FOR SOMALIA:

FOR SOUTH AFRICA:
POUR L'AFRIQUE DU SUD:
南非:
За Южную Африку:
FOR SUDÁFRICA:

FOR SPAIN:
POUR L'ESPAGNE:
西班牙:
За Испанию:
FOR ESPAÑA:

FOR SRI LANKA:
POUR SRI LANKA:
斯里兰卡:
За Шри Ланка:
FOR SRI LANKA:

FOR THE SUDAN:
POUR LE SOUDAN:
苏丹:
За Судан:
FOR EL SUDÁN:

FOR SWAZILAND:
POUR LE SOUAZILAND:
斯威士兰:
За Свазиленд:
FOR SWAZILANDIA:

FOR SWEDEN:
POUR LA SUÈDE:
瑞典:
За Швецию:
POR SUECIA:

FOR SWITZERLAND:
POUR LA SUISSE:
瑞士:
За Швейцарию:
POR SUIZA:

FOR THE SYRIAN ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE SYRIENNE:
阿拉伯叙利亚共和国:
За Сирийскую Арабскую Республику:
POR LA REPÚBLICA ARABE SIRIA:

FOR THAILAND:
POUR LA THAÏLANDE:
泰国:
За Таиланд:
POR TAILANDIA:

FOR TOGO:
POUR LE TOGO:
多哥:
За Того:
POR EL TOGO:

FOR TONGA:
POUR LES TONGA:
汤加:
За Тонга:
POR TONGA:

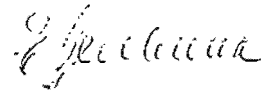
FOR TRINIDAD AND TOBAGO:
POUR LA TRINITÉ-ET-TOBAGO:
特立尼达和多巴哥:
За Тринидад и Тобаго:
POR TRINIDAD Y TABAGO:

FOR TUNISIA:
POUR LA TUNISIE:
突尼斯:
За Тунис:
POR TÚNEZ:

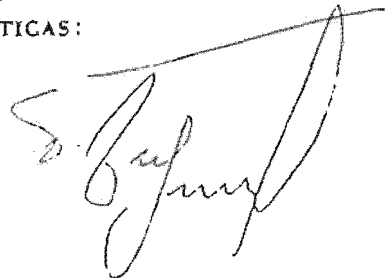
FOR TURKEY:
POUR LA TURQUIE:
土耳其:
За Турцию:
POR TURQUÍA:

FOR UGANDA:
POUR L'UGANDA:
乌干达:
За Уганду:
FOR UGANDA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
乌克兰苏维埃社会主义共和国:
За Українську Советську Соціалістическу Республіку:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:



FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
苏维埃社会主义共和国联盟:
За Союз Советских Социалистических Республик:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:



FOR THE UNITED ARAB EMIRATES:
POUR LES ÉMIRATS ARABES UNIS:
阿拉伯联合酋长国:
За Объединённые Арабские Эмираты
POR LOS EMIRATOS ARABES UNIDOS:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列颠及北爱尔兰联合王国:
За Соединённое Королевство Великобритании и Северной Ирландии:
POR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

FOR THE UNITED REPUBLIC OF TANZANIA:
POUR LA RÉPUBLIQUE-UNIE DE TANZANIE:
坦桑尼亚联合共和国:
За Объединённую Республику Танзания:
POR LA REPÚBLICA UNIDA DE TANZANIA:

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合众国:
За Соединенные Штаты Америки:
POR LOS ESTADOS UNIDOS DE AMÉRICA:

FOR THE UPPER VOLTA:
POUR LA HAUTE-VOLTA:
上沃尔特:
За Верхнюю Вольту:
POR EL ALTO VOLTA:

FOR URUGUAY:
POUR L'URUGUAY:
乌拉圭:
За Уругвай:
POR EL URUGUAY:

FOR VENEZUELA:
POUR LE VENEZUELA:
委内瑞拉:
За Венесуэлу:
POR VENEZUELA:

FOR WESTERN SAMOA:
POUR LE SAMOA-OCCIDENTAL:
西萨摩亚:
За Западное Самоа:
POR SAMOA OCCIDENTAL:

FOR YEMEN:
POUR LE YÉMEN:
也门:
За Йемен:
POR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
南斯拉夫:
За Югославию:
POR YUGOSLAVIA:

FOR ZAIRE:
POUR LE ZAIRE:
扎伊尔:
За Заир:
POR EL ZAIRE:

FOR ZAMBIA:
POUR LA ZAMBIE:
赞比亚:
За Замбия:
POR ZAMBIA:

I hereby certify that the foregoing text is a true copy of the Convention on the limitation period in the international sale of goods, concluded at New York on 12 June 1974, the original of which is deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est une copie conforme de la Convention sur la prescription en matière de vente internationale de marchandises, conclue à New York le 12 juin 1974 dont l'original se trouve déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

*For the Secretary-General:
The Legal Counsel*

*Pour le Secrétaire général :
Le Conseiller juridique*



United Nations, New York,
1 January 1976

Organisation des Nations Unies, New York,
1er janvier 1976

